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That is why I am appealing, not technically, not legalistically, to you to take a broad view and create proper instruments to see that this measure becomes a success. With all this caution-I do not want to use the word * warning '-I hope the Government will take into consideration all these suggestions and do things properly.

MESSAGES FROM THE LOK **SABHA**

- I. The Nagaland State Legislature (Delegation of Powers) Bill, 1975
- II. The Taxation Law Amendment) Bill. 1975

SECRETARY-GENERAL Sir, I have to report to the House following of the messages received from the Lok Sabha, Secretary-General of the signed by the Lok Sabha:-

"In accordance [with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha,, at its sitting held on the 28th July, 1975, agreed withou, any amendment to the Nagaland and State Legislature (Delegation of Powers) Bill, 1975, which was passed by Rajya Sabha at its sitting held on the 23rd July, 1975."

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Taxation Laws (Amendment" Bill, 1975, as passed by Lok Sabha at its sitting held on the 28th July I975-

2. The Speaker has certified that this Bill is a Money Bill within the mea ning of article no of the Constitution of India."

Sir, I lay a copy of the Taxation Law (Amendment) Bill, 1975 on the Table.

DEPUTY CHAIRMAN: The House stands adjourned till 2-15 P.M.

> x The house then adjourned for lunch at eight minutes past one of the clock.

The House reassembled after lunch at seventeen minutes past two of the clock-The Vice-Chairman, (Shrimati Purabi Mukhopadhyay) in the Chair.

THE MAINTENANCE OF INTERNAL **SECURITY (AMENDMENT), Bill 1975**

Contd.

SHRIMAN PRAFULLA GOSWAMI (Assam): It is a great pleasure for me to supportithis amendment of the MISA; I whole heartedly, with all my conviction, support this amendment. Since 1971 and 1972 after the massive mandate given by the people, our beloved leader, Prime Minister Shrimati Indira Gandhi ..initiated the economic programme to remove tc. po verty of the suffering masses, to end the exploitation of the vast millions and millionsof our people by the vested interets. These interests, along with right reactionary forces began to organise all kinds of obs tacles including bringing various cases before the courts to hold up progress. In 1972 I said that it was a revolution of the ballot box. Now, this proclamation of emergency is a second revolution which has been star ted by our beloved leader, Shrimati Indira Gandhi. economic for prog rammes through constitutional means without bloodshed and democratically. Tne emergency is not only constitutional, but also it is legal and moral.] No government can be a helpless spectator to the situation which has prevailed for the last two to three years. These reactionary vested interests planned a great conspiracy to over hrow OUT Government which has been democrati cally voted in to power, and particularly, Shrimati Indira Gandhi. They resorted

[Shriman Prafulla Goswamil to the spreading of all kinds of falsehood, and incited violence and revolt amongst the army personnel and incited all kinds of strikes, gheraos, dharnas and what not. Not only that they wanted to destroy the functioning of Parliament. It is most unfor tunate that all the vested interests, the conservative and reactionary force- of the •country combined to obstruct implementation of economic our programmes and put all kinds of obstacles in the way Added to it, corrupt and criminal people like the smugglers, black marketeers, foods adultrators, tax-evadors and people with black money resortei to filing petitons before the court. Many of them were released and were granted bail by the judge under the pretext of lacuna in the •jaw, although these notorrious people are well-known as smugglers and black marketeers. Intellectual lawyers interpret the law, according to their own interpretation and judges cannot see the itention of law passed by Parliament. The law made by Parliament is academic subject. It is with a definite purpose to maintan peace and order in the society and to protect the oppressed and exploited people from the tyranny of a handful of few vested interest.

Maintenance of Internal

During this period of two to three years our country was threatened with internal dan gers. There was all kind of lawlessness. The country was passing through disorder and disruption and was heading towards a catastrophe and so-called "total revolution" by planned conspiracy of some Opposition leaders and anti-social elements combined together. At this moment President imposed emergency which the Prime Minister called a "a painful necessity ". But, Madam, I feel that it was a not a "painful necessity" but it was absolute necessity. Had the emergency not been proclaimed the country would have been in disorder and chaos. We are thankful to the Prime Minister for saving the country from a catastroDhe.

Madam, this emergency should be taken with all seriousness. The emergency is imposed to preserve our democratic struc ture and protect the law-abiding vast majo rity of citizens from the tyranny of mino rity which conspiring were to establish a kind of fascist dictatorship to protect the vested interest and kill the democratic process of socialisation in our country. We do not accept so cialism with class struggle; we are trying to remove poverty by means socialistic programmes. Emergency today has given a jerk not only to the country but also to our own partymen. We cannot be slack or show indifference to our obligations and responsibilities.

Coming to the MISA Act, most of the persons arrested under MISA are smugglers or anti-social agitators and a handful of political leaders belonging to the Opposi-sition who were tyring to foment disorder, dislocation and disturbances to have the so-called total revolution. Even from our own party some men are put behind the prison bar because it was considered necessary to maintan peace and order. I think our Prime Minister is so dignified and graceful to these handful of political leaders that their names are no pulbished to expose their anti-State and anti-social, unpatriotic activities. Further they are not treated like criminals or antisocial but kept confined with all amenities and standard of daily life that they were accustomed to have in their horns while free. Of course, somebody wanted wine which was refused. Some prisoners arrested under MISA were in the habit of drinking foreign liquor.

Madam, all the smugglers, b'.ackmar-keteers, economic offenders, food adulterators must be kept with ordinary criminals like thieves, dacoits, murderdrs in the -* same standard of *C class irrespective of their own standard of life at home. Here I recollecte that the Select Committee on the Bill for prevention of food adulteration is going on and hey wanted further

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Maintenance of Internal important and urgent. . wish all our Committees are asked to complete reports within three months of their titution.

Madam, today people are happy. They have welcomed emergency. As a matter •of fact, today we are passing through normal times. Previous to the emergency it was most abnormal times because nobody could be sure of their day to day normal activities. Therefore, now it is normal times. Law-abiding citizens

happy. They are leading their daily life peacefully without- any interference from the organisers of strikes, etc. People are happy that they are having this emergency. Even those middle class intellectuals and lower middle class people who used to- criticise the Government right and left for lack of social security, are now saying that they are now happy because after all, Shrimati Indira Gandhi has brought some order and security, protecting the law-abiding citizens from the handful of agitators and law-breakers who were out to disturb the peace of the society and then to create chaos.

Here in this context, in the application of the MISA, I want to impress upon Government that all the antisocial elements, especially the smugglers, blackmarketcers, food adulterators shoUd be severely punished. This is not the first time that I am saying this. Since 1952 when I entered the Assembly, on the floor of Assembly, on the floor of Parliament and the floor of the AICC. have been repeatedly saying that the blackmarketeers and food adulterators require severe punishment. They are anti-social and they are more dangerous than anybody else. Even an ordinary thief is less harmful adulterator. The food than the food adulterator harmful is more

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at all. But

even a murderer who commits murder some times because of some provocation. So the Home Minister should take note that nothing less than a severe punishment should be given. And the judiciary should go through a radical change

because the rich men now-I have said this repeatedly—go to the court, appeal in the name of fundamental rights and these intellectual lawyers twist things in such a way that they find some lacuna or there is a little bit of doubt and they are released. Madam, in our country who is considered to be the best lawyer? If a murderer is got acquitted by a lawyer, he become the best lawyer. But according to the ethics of their profession, a lawyer has to help in getting the real culprit punished and in getting the innocent acquitted. But here in our country those are the best lawyers who get murderers acquitted, who get dacoit acquitted. Therefore, the whole judiciary should go change. I do not like to through a drastic any remark. but judges differ. You the High Court says see, sometimes the Supreme Court says something and something else. Even in the High Court, the judges differ. The judgement is according to individual discretion. Judgements are not like mathematical formulas—'two plus two is four. They are according to the judge's discretion and sometimes according to their whims. Sometimes they ignore the intention of Parliament in passing laws to control these anti-social elements but they go by th;ir interpretation of the language. Corrupt officers and corrupt businessman are now inactive only for some time. It may be out of fear. But we must root out corruption so that in future such corrupt people and officers cannot come. Now in all spheres of life we find corruption. Of course, corruption is there in foreign countries also. But here the corrupt people are exploiting the poor people In America or in other countries. corruption is prevalent on a greater scale, but tha' does not effect the ordinary people. But here if a corrupt businessman adulterates food, it affects millions of people's health. If a corrupt officer does not perform his duties, millions of our poor people suffer. In the West there may be capitalist corruption or manipulation but the day to-day life of the citizens is not interfered with. In foreign countries, you do not find so much food adulteration of any adulteration of food

[Shrinun Prafulla Goswami] here even food is adulterated. It would like to impress on the House that even in our pirty or among the politicians-if there is any lack of integrity they should be severely dealt with.

Now we should stand unitedly behind our beloved leader, the Prime Minister and we should observe discipline and the Prime Minister has said what *ind of discipline it should be discipline not out of fear, discipline not like the Casa Blanca discipline, but discipline from within the heart, discipline with conviction and cou-rage to carry out our programme under the leadership of our Prime Minister (Time bel rings) One minute. I just want to remind he House that as long back as 1964, under the leadership of Jawaharlal Nehru, we passed the resolution on democratic socialism at Bhubhaneshwar. It was drafted by him and at that time Jawaharlal Nehru had anticipated the danger to democracy and Soc'alism. It was clearly stated there j I shall read from that resolution.

"Development of anti-social forces with ts corrupting ir fl uer.ee poses a threat to idemccracy and socialism which should be met by systematic and strong action". This was the assessment in 1964-After the split in Congress, the so-called opposition started working in a mere planned and scientific way to threw cut our Government and create chaos and to establish a Fascist dictatorship. Therefore, it is our bounden duty and it is the duty of every law-abiding and patriotic citizen and more so our Party men and politicians who believe in d.eme crecy ?rd sccielifm, 10 raise the national censeier.;.r_ess in the country so that national character is developed and patriotism is roused in order to build up our country and remove poveriy. Here I would like to say that it is very good that the fanatical communal organisations like R.S.S., Anand Marg, Jamait etc. have been banned. It is absolutely necessary. Seme people belonging to those organisations are put behind the bar. But that is not all because

there are many people outside the jail whose minds are with these organisations. We have, therefore, to make tremendous political propaganda against them. We should not be complacent after keeping some people in jail. We should educate the people and organise them to resist contrnt [t] c.rd reactive forces.

(Time bell rings)

Last but not least, I feel proud ofcur beloved leader Shrimati Indira Gandhi. Why? Because she gets identified defining her own ends and means with precisions and achieved the capacity to direct the opinions of others who are respercing rationally and emotionally to the Reeds, demands and hopes and discussions of the largest number of people. She understands the climate and politicd f.ifj.ifx:;rcc and she is identified with the vast majority of down trodden and exploited people uf-dcr a handful of minority. She is above cry clique or coterie. It is not correct. She derives her power from the ideology, iiern the people and from her followers. I em proud to be her follower. Long live Shrimati Indira Gandhi; long live Iter leadership; and long live cur country.

SHRI AHMAD HOSSAIN MONDAL (West Bengal): Madfm, Chairmen, it is a pleasure for me to speak for the first time in this House, the House of Elderr. It is also a great pleasure for me to speak under your chairmanship.

Madam, I support the Maintenance of Internal Security Act, the second emerciment of which has come up today for consideration in this House. It had alteredy come up for consideration in the other House. Today it has come up here for our consideration. In this connection I might mention here that the preclamation of emergency has already been approved by this House. The present amending provision in the MISA are nothing but a necessary follow-up legal actions. The amendments brought before the House for our consideration are perfectly in accordance with the Constitutional provisions as embedied in article 22.

This Bill, madam, which has come up for consideration here today is nothing but cooperation with the period of emergency. Secondly, it will not be necessary new to disclose the grounds on which a person is sought to be detained by the appropriate authority under this amending Bill. Thirdly, it also provides that it is net necessary that the person detained should be given an opportunity to make a representation or to go for bail. It might be asked, why is this draconian law sought to be imposed banning all sorts of personal freedom?

Madam, the answer, in my opinion, is that there are big sharks under the garb and in the shape of saboteurs, saboteurs in the name of the State, saboteurs in the shape of anti-sccial elements, who cannot be brought before the courts of law under the ordinary laws of our land. They are too big, Madam, and too powerful for our common laws. Therefore, this emending Bill is being brought and is considered necessary to be on our Statute Beck. Antisocial elements are enemies of the State and, in my opinion, must be dealt with not only effectively and efficiently but firmly.

Madam, time and again, during emergency our Prime Minister has said that actions under the emergency are painful necessities. The actions proposed in the Maintenance of Internal Security (Amendment) Bill before us today here to amend further the principal Act are also painful necessities. However painful it might be, in the interest of our country and our people as a whole we must accept it.

Madam, I support the Bill in its entirety Once again, Madam, I thank you for giving me the chance to support this Bill today-Thank you.

PROF. RASHEEDUDDIN KHAN (Nominated): Madam, Vice-Chairman, I am not speaking specifically on the Maintenance of Internal Security (Amendment) Bill alone-lam speaking, Madam, on tre entire situation which the people and the nation is facing.

What happened on the 26th of June is an important event in the history of republic of India. We have witnessed during the last couple of years a steady deterioration of norms of democratic functioning, of the style of parliamentary working, and attempts to destabilize the established system. Seme of us have even written about it earlier and spoken with such conviction as one commands. It was a sorry spectacle to see that the world's outstanding example of a participatory parliamentary system was undermined by narrow partisan interests of certain groups which, instead *of* accepting the structure, were questioning the structure itself.

It is understandable that within the framework of Parliamentary system, the Opposition party or parties question the acts of the ruling party. It is permissible also, Madam, that the Opposition should have the right to air strategy alternative of national development. What is not permissible for the Opposition, as for the ruling party, is to subvert the entire system as such. And I may be pardoned for saying that the experience of the last one and a half years, if not more, has been that certain forces in their anxiety to built an alternative structure of power were almost out to destroy the very edifice, a model, which India was building for the third world. The range of Opposition has been very wide in terms of ideology. It has varied from almost the extreme right to a certain segments of the extreme left. The reasons for the opposition also must be multiple. Sometimes, the reasons have been ideological. Sometimes, the reasons have been for partisan purposes by a State or multiple States and sometimes it became a single obsession that disloging of the ruling party is the single point of the whole opposition. The alarming dimensions were reached when, last year, around a leader whose credentials we need not question because it is not question of personal motivation, but a leader whose outlook on different problems of political life was known. the whole assembly of opposition from the extreme right to tb*

[Prof. Rasheeduddin Khan.] extreme left got congregated which, a crescendo, attempted to disrupt the whole system. I had occasion to write about this «» which in my last article in April, 1975 attemp_t I had mentioned that unless some is made by enlightened public opinion in Ir.dia, not only belonging to the ruling party, but different groups, to arrest the deteriora tion in this situation, what will happen is that with the bath water we will also throw away the baby. It is a fact whether one I had occasion sees from inside or outside. to see it from outside India. was ^alarming situation. What was happening in India was nothing but national indiscipline attempting to uproot the structure of indus trial peace and attempting to foment trouble taking advantage of economic .problems taking advantage of social chaos and taking advantage of the overall backwardness of economy. One can always raise accusing ringers against the ruling party for acts of omission and commission. But there are limits to it. If the opposition goes to th limit of uprooting the whole system without formulating an |J alternative, then opposition is neither serving purpose of being a parliamentary opposition nor is it serving the purpose of being a patriotic alternative to an available system. This was alarming. In offices, work was not being done. In schools and colleges, teaching was not being done. Agriculture was stagnated. For every act of omission of the Government, the people of India were penalised. What outhgt to have been legitimate parliamentary opposition, reached the limits of unconstitutionality. Therefore, what happened on the 26th of June, however one may perceive, has been a halting Of deterioration and arresting of the rot. It has been an attempt to put back the system on its rails back again. Therefore, let us conceive emergency as an attempt to stop the drift towards anarchy and chaos. Let us recognise emergency as an attempt to mobilise people for stability of parliamentary democracy. Let us recognise emergency as a step to rebuilt the ^ structure of democracy and democratic values. But let us not think

of etmrgeruy as an alternative to a functioning parliamentary system. I am adding a word of caution particularly because three components are important in a participatory parliamentary democracy. One component is the leadership which is to examine the entire ethos of the people, lay down priorities and formulate plans for national development, for national stability and national security. That component has been available in India ever since the struggle for national independence. The second component is the component of mass mobilisation of people for action and growth. I may submit that that component has been somewhat weak after Independence. Mass mobilisation for .development and growth has not had the same tempo as the mass mobilisation for emancipation from foreign rule.

This is the responsibility of the ruling party. Let the ruling party, the Congress party, which is the only national party in terms of its electoral appeal, in terms of its appeal in the different regions of the country, take advantage of the emergency and put its house in order. The Congress party is a massbased party. I completely understand why the Congress party cannot be a cadre-based party. There are a variety of reasons for that. Firstly, because it is not an ideologically oriented party. Secondly, the whole heritage of the Congress has been a mass -party in which people from different regions speaking different languages are there. The Congress party ought to have two principles at least if it has to play the role of the engineer of social change. Firstly, it must have compositional homogeneity, tike-minded people alone should be in a party. And, secondly, Congress ought not to be a forum, it ought to be a party. It has ceased to be a movement after the Independence. Strictly speaking, it is an amalgam, it is an agglomeration of diverse factions which are self-contradictory, mutually antagonistic, living under the sams umbrella because Congress has been a stable poivsr-base. That Congress is a stable power-bass

is welcome but power for what? Is power the end or the means? If power is the means, then Congress must have compositional homogeneity. Even if it is not possible to have compositiona 1 homogeneity— I can understand that -... it must have a hard" core of Congress activists who are required in order to mobilise the people at least to implement the 20-point programme which the Prime Minister has rightly announced with the concurrence of the leadership of the Congress Party. The 20point programme is a programme of pragmatic consideration. If at least five points of the 20point programme had been actively implemented with the active support of the Congress activists, we would have achieved something, we would have taken a step forward.

Maintenance of Internal

The third component in the polity are those who are called upon to implement, i.e., the administrators, the bureaucracy. leadership of the party is all right, which is element No. 1, the mobilisation of the masses which is done by the activists of the party is still very weak and, Madam, without passing an adverse comment on our civil service-let me say it is not their -fault but my feeling-I say that the whole style, structure and functioning of the civil service in India has not been attuned to developmental purposes particularly for the building up of democracy, secularism and socialism in the country. Let the Congress Party and all of us define what do we exactly mean by democracy in .this country what do we exactly mean by secularism in this country and what do we exactly mean by socialism in this country? The definition need not be doctrinaire. But, after having denned the hard-core of the elements of democracy. secularism and socialism. I do not find the option where bureaucracy ought not to be committed to these principles. Bureaucracy of a participatory parliamentary democracy must be involved in the implementation of the policy formulated by the leadership and acvtivised by mass mobilisation.

{Time bell rings'.

Madam, these are aspects on which we have to ponder because the emergency has also given us some breathing time. The whole world is observing us and we are observing ourselves. Certain people are afraid to speak. They are afraid to speak because they have skeletons to hide but those of us who have no skeletons to hide have to speak and I speak with my conviction which is this that the Maintenance of Internal Security Act is an expedient measure. Welcome it at the moment. But, it is not the end. Let us start rethinking about the whole process and if we are thinking of normalcy, two words of caution I would like to add. It ought not to be hasty step-back. We have witnessed in this House how a small, irresponsible minority has stopped the working of the parliamentary system. Normalcy at that anarchic, chaotic level is to be com -pletely over ruled. Normalcy at higher level, yes. But normalcy how? Normalcy in waich the ruling party must have a sense of purpose, bueaucracy ought to be committed. And let all of us stand up and discipline people. Let it not be said that only the period of emergency was a period of discipline and after the emergency was over we have reverted back into diffidence.

Madam, these are times in which other things have to be talked. I have to make two specific suggestions. Firstly, I think within the framework of emergency we also have to see how certain positive reforms are articulated to the people. Press is an important ingredient in a parliamentary system. Press in this country has been both a mixture of responsibility and irresponsibility. It has articulated the vested interests' position but it also articulated certain worthy causes. Let us re-examine that within the framework of emergency, how we can tackle this national press. My feeling is that unless we take a more creative view of press censorship, we might stifl e even creative dissent. The heart of a parliamentary democracy is to have

[Prof. Rasheeduddin Khan] creative dissent within the party and within Parliament. Dissent in the last ifj years has been very destructive. I would also entirely agree with the Prime Minister when she says that the Indian press has also built up a hysteria in the last r£ years as if everything was collapsing. But while that extreme was bad, let us also not go to the other extreme.

We must make a sharp distinction between rectification of an error by the emergency and slipping over into autocracy. I am certain that neither the Prime Minister nor the Congress Party has any interest in building a structure of autocracy. But what we have, I entirely agree, is a structure of disciplined parliamentary system, and for a disciplined parliamentary system the emergency has given a breathing space. Let us go into rational rethinking about the whole affair. Now that criminals who have been committing crimes of economic character are all behind the bars,-happily so-the smugglers have been out and people who have been having nihilistic policies are out, this is an occasion where a national consensus has to be evolved as to how India ought to be a model of an active, participative parliamentary system committed to achieve the national goal of democracy, secularism and socialism and working as one man so that we can hold our heads high and be a model for the world to emulate.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Shri Nageshwar Prasad Shahi ___ Not here. Shri N. P. Chaudhari. Those who have given their names and are not present, I am eliminating their names from the list.

श्री एनं० पो० चौघरो (मध्य प्रदेश) : माननीय उपसभापति महोदया, यह जो श्रांत-रिक सुरक्षा कानून का संशोधन विधेयक लाया गया है, मैं उस का समर्थन करने के लिये खंड़ी हुआ हूँ । इस के कई कारण हैं जिस की बजह से यह विधेयक यहां लाया

गया है। राष्ट्रपति महोदय को इस के लिये ग्रांडिनेन्स जारी करना पड़ा ग्रौर ग्राज उसे रेगलराइज करने के लिये यह विधेयक यहां सदन के सामने लाना पड़ा है। ग्राप ग्रन्छी तरह से जानती हैं कि कुछ राजनीतिक दलों ने अनेक वर्षों से देश में कुछ ऐसा वातावरण बना दिया था कि वह जिस के कारण स्थिति दिन पर दिन बद से बदतर होती जा रही थी। एक घुणा का वातावरण, एक हिंसी का वातावरण भ्रौर तोड फोड की कार्य-वाहियां इतनी हो गयी थीं, इतनी बढ गयी थीं कि देश की शान्ति और देश की सुरक्षा की हो खतरापैदा हो गयाथा। यदि मैं यह कहँ कि इसी हल्लडबाजी में या ग्रसंवैधा-निक तरीकों से वह कांग्रेस के सत्ताधारियों को गैर-काननी ढंग से सत्ताच्यत कर के सत्ता हथियाना चाहते थे तो यह स्रतिशयोक्ति नहीं होगी । देश में एक ऐसी असाधारण स्थिति उन्होंने उत्पन्न कर दार्थी कि ऐसा लगता था कि देश में कैग्रोस हो गया है, एक कंपयजन की स्थिति उन्होंने पैदा करदी थी । जहां तहां जमाखे। रों ने ग्रपने सर उठा दिये थे, मनाफाखोरी दिन पर दिन बढती जा रही थी, महंगाई बढ़ती जा रही थी, काला बाजारी बढती जा रहीं थी. सकटग्रस्त क्षेत्रों में जहां पर बाढ ग्रीर सुखे की स्थिति बनी थी, जब रेलों और टक सामान लेकर उन लोगों के लिए जाते थे तो उनमें तोइ-फोड़ की कार्यवाही किया करते थे। देश के यवकों और छात्रों को उन्होंने बहकाना ग्रपना एक कर्तव्य समझा । छात्रों को यह कहा कि युनिवर्सिटीज बन्द कर देनी चाहिए श्रीर इसे हिसोत्मक कार्यवाही में उन्हें भाग लेना चाहिए । मुझे यह समझ में नहीं श्राया कि ये बातें कहां तक उचित थीं और किन नेताओं के दिमाग की यह उपज थी । जब देखिये, जहां देखिये, प्रदर्शन, हड़ताल, बन्द का बाताबरण देश में बनता जा रहा था। तस्करों की विचित्न स्थिति थी। जहां देखिये, तस्करी का घंघा चलने लगा था। तस्कर जहां तहां कानन का

उल्लंघन करके ग्रंधिकारियों से मिल कर करोड़ों रुपये की सम्पत्ति बना रहे थे । बाहर से करोड़ों रूपये का सामान मंगा कर देश की जो ग्राथिक स्थिति थी उसको विगाडने में भी ग्रपना योगदान इस प्रकार से दे रहे थे । विदेशी मुद्रा का भी घोटाला कुछ कम नहीं हुन्नाविगत कुछ वर्षों में। तो मैं यह कहना चाहता है कि देश में जब ऐसी स्थिति पैदा हो गई हो और हमारे इस देश के विपक्षी दल के नेता जिन्हें कि कुछ लोग ग्राजकल सब से बड़े नेता मानते थे, उन्होंने जब हमारे देश की सेना ग्रौर पुलिस को इस वात का आह्वान किया कि उन्हें गासन का श्रादेश नहीं मानना चाहिए, तब फिर हमारे सामने इस देश की स्थिति को ठीक करने के लिए, इसमें शान्ति बनाये रखने के लिये, इसकी सुरक्षा को कायम रखते के लिए ग्रापात्कालीन स्थिति के सिवाय, मीसा में यह संगोधन लाने के सिवाय कोई चारा नहीं था, कोई दूसरा विकल्प ही नहीं था। ऐसी स्थिति में जब यह संशोधन वर्तमान, ग्रांतरिक सुरक्षा कानून में लाया गया तो में समझता हूँ कि यह एक बहुत ही सामयिक कदम था।

वैसे तो हमारे सभी सदस्य जानते हैं कि वर्षों पहले जब यह स्थिति बनी थी तब लोंग कहा करते थे कि हमें इस कानून को बदलना पड़ेगा। देश में जो गड़बड़ियां हो रही हैं उनसे निबटने के लिए प्रधान मंत्री को सख्ती से कार्यवाही करनी चाहिए। कठोर कदम उठाने चाहिए ग्रौर ग्रगर **ब्रावश्यक हो तो वर्तमान नियमों में संशोधन** करके उनका सुधार करना चाहिए ग्रौर

इन स्थितियों से निबटना चाहिए। परन्त् हमारी ब्रादरणीया, प्रधान मंत्री महोदया ने उनको काफी छूट दे रखीथी। उन्होंने उस समय इसे उचित नहीं समझा: क्योंकि संविधान में कुछ ब्रिधिकार दिये गये जो हमारे यहां नागरिकों को, उन्होंने सोचा कि शायद स्वयं ये लोग सोच लेंग और श्रपनी स्थिति को सुधार लेंगे, श्रपने कार-नामों को बदल देंगे ग्रीरदेश की शान्ति ग्रीर सुरक्षा के हित में काम करेंगे । परन्तु दु:ख के साथ कहना पड़ता है कि न इनकी स्थिति सुधरी, न इनको कार्यवाहियां सुधरीं । इनकी विघटनकारी कार्यवाहियां दिन पर दिन बढ़ती गई। श्रापको स्मरण दिलाना चाहता हँ कि गुजरात में ग्रीर बिहार में जो ग्रान्दोलन हए वहां जो जन प्रतिनिधि थे, चुने हए प्रतिनिधि थे, उनको या संसद सदस्यों को किस तरह से परेशान करके, घेराव करके, डराधमका कर किस तरह से उनको इस्तीफा देने के लिए मजबूर किया जाता था। यह चीज हम कभी भूल नहीं सकते । शायद ही द्विनिया का कोई ऐसा हिस्सा रहा हो जहां पर इस तरह से कार्यवाही हुई हो। जो घृंणा का बाताबरण हमारे में इन विरोधी दलों के नेताओं ने उत्पन्न किया था, उसी का यह परिणाम है कि हमारे एक मंत्रिमंडल के सहयोगी श्री ललित नारायण मिश्र जी की हत्या की गई। ये बातें हमारे सामने हैं। तो हम उन स्थितियों से निबटने के लिए कानून बनाने के लिए तरह से श्रपनी किंस

ग्रांखें बन्द कर सकते हैं। 3 P.M. में ग्रापसे कहना चाहता हुँकि जो नये कानून बनाये गये हैं,

[RAJYA SABHA]

[श्री एन० पी० चोधरी]

ब्रान्तरिक सुरक्षा कानून में सँशोधन लाया गया है यह कोई नई बात नहीं है। इसके पूर्व भी सन् 1950 में ग्रीर उसके बाद भी जब देश की ग्रान्तरिक स्थिति को और देश की बाहरी स्थिति को किसी प्रकार से खतरा उत्पन्न हम्रा तब हमने अपने देश के कानुन में किसी न किसी प्रकार से संशोधन किया और उन संशोधनों के माध्यम से उन स्थितियों पर नियंत्रण पाया । हमारे देश की प्रधान मंत्री महोदया ने हमेशा जब ऐसी स्थिति ग्राई तभी देश के लोगों को चेतावनी दी, उन्हें सावधान किया और यह कहा कि जो स्थिति निर्मित हो रही है उससे हमें सावधान रहना चाहिए. उससे खबरदार रहना चाहिए । इतनी खबरदारी के बाद भी, इतनी सावधानी के बाद भी जब स्थिति नहीं बदली तब वर्तमान कानुनों में संशोधन किया और स्थितियों से निबटने की कोणिश की गई। यह कोई नई बात नहीं है।

मैं आपसे कहना चाहता हूँ कि अभी कोई अधिक गिरफ्तारियां नहीं हुई । 60 करोड़ की स्राबादी हमारे देश की है। यदि इस 60 करोड़ की ग्रावादी वाले देश की सुरक्षा हम कुछ लोगों को बन्द करके, कुछ लोगों को बन्दी बना कर कर सकते है तो क्या हमारे देश की ग्राजादी ग्रौर हमारे देश की शान्ति की सुरक्षा इस से महत्वपूर्ण है कि हम इन गड़बड़ करने वालों को जेल से बाहर रख। इससे किसी प्रकार किसी व्यक्ति को नाराज नहीं होना चाहिए, ग्रसन्तोष नहीं होना चाहिए ।

में ग्रापसे कहना चाहता है कि हमारी प्रधान मंत्री महोदया पर यह ग्रारोप बार-बार लगाया गया कि उन्होंने यह कदम देर से उठाया। यह बात सही ह ग्रीर हमारी प्रधान मंत्री महोदया ने भी इस बात को स्वीकार किया । परन्तु जैसा मैंने ग्रापसे कहा, वह चाहती थीं कि हम एक ग्रवसर दें ग्रपोजिशन को सोचने का जिससे वे

अपने को सुधार सकें। जब उन्होने अपने को सुधारा नहीं तब मजबूर हो कर उन्हे यह कदम उठाना पड़ा। इससे कोई धबराने की बात नहीं है। मैं जहां तक उनको कार्रवाडयों को समझ सका हं उन्होंने ऋपोजिशन कोई मौका दिया जिससे वे ग्रपने ग्रधिकारों के वजाय पहले ग्रपने कर्त्तव्यों को समझ सकें। परन्त द:ख के साथ कहना पड़ता है कि ग्रधिकारों की दहाई या संविधान में जो मौलिक अधिकार दिये गये थे उनकी दुहाई वे देते रहे. परन्तु अपने कर्त्तव्यों की ग्रोर उनका ख्याल नहीं ग्राया। देश में गडबड़ी पैदा करने के लिये वे हमेशा उत्तरदायी रहे हैं। इस दोष से वे कभी छुट नहीं सकते है। मैं इन कारणों से इस विधेयक का समर्थन करता है।

मंत्री महोदय से एक बात ग्रीर कहना चाहता हैं कि हम लोगों के दिलों में कुछ आशं-काएं हैं। पूर्व वक्ताओं ने भी कहा है कि काला-वाजारी करने वालों पर चोर-बाजारी करने वालो पर, गृडागर्दी या तस्करी करने वालों पर हम मीसा का उपयोग करके उन्हें सही रास्ते पर ला सकते हैं। इसी तरह से जो हमारे शासन में बड़े-बड़े भ्रष्टाचारी लोग बैठे हए हैं उन पर भी इसका उपयोग होना चाहिए। क्यों कि ये भ्रष्ट लोग हमारे देश में भ्रष्टाचार का रोग इस तरह से फैलाते जा रहे हैं. विशेष कर अधिकारी वर्ग कि यदि इन पर कोई रोक नहीं लगाया गया तो मेरा ऐसा स्याल है कि श्रापातकालीन स्थिति लाकर या ग्रान्तरिक सुरक्षा कानुन में संशोधन ला कर हम सुधार की स्थिति ला रहे हैं उसमें विशेष कोई लाभ या स्थाई लाभ नहीं मिल सकेगा । मैं यह अनुरोध करना चाहता है कि ग्राप इस पर ध्यान दे श्रीर जो ग्रधिकारी ऐसे पकड़े जाते हैं जिन पर भ्रष्टा-चार का ब्रारोप है उन्हें मीसा के ब्रन्दर गिरफ-तार किया जाना चाहिए।

मैं ग्रापसे कहना चहता है कि बहुत से पुलिस ग्रधिकारी बदले की भावना से काम कर रहे हैं। जिन लोगों से उनकी पुरानी दश्मनी है या जिन लोगों ने उनके खिलाफ

ब्रदालतों में या दूसरी इन्क्वायरी में गवाही दी है वे पुलिस ग्रधिकारी ग्राज उन लोगों को मीसा का दूरुपयोग करके बंद कर रहे हैं। मैं स्वतः का ग्रपना एक उदाहरण दे रहा हं। ग्रभी कुछ दिन पहले मझे पुलिस ग्रत्याचारों के कारण ग्रनशन पर बैठना पड़ा था ग्रीर उस श्रनशन के दौरान जो इन्क्वायरी हुई थी उस इन्क्वायरी में कुछ लोगों ने पुलिस के खिलाफ गवाही दी थी । वे हमारे बहुत ग्रच्छे कार्यकर्ता ग्रौर सहयोगी हैं, कर्मठ कार्यकर्ता हैं । वह समय तो निकल गया लेकिन अब पुलिस को यह मीसा का अवसर मिला है। इस मीसा के भ्रन्दर उन गवाहों को, उन कार्यकर्ताभ्रों को, दो व्यक्तियों का विशेष रूप से नाम लेना चाहंगा जिन्हें पुलिस ने बन्द किया है। उनमें से एक का नाम जफर ग्रहमद है ग्रीर दूसरे का नाम राज बहादूर सोलंकर है। इन दोनों ने पुलिस के खिलाफ गवाही दी थी इसलिये उन्हें दंडित किया गया। उनका केवल एक ही अपराध था कि उन्होंने पुलिस के खिलाफ गवाही दी थी। इस पर पुलिस ने अपने अधिकारो का दृष्पयोग करके उनको मीसा के अन्दर बन्द कर दिया। इस तरह के एक नहीं, श्रनेक उदाहरण हैं। इस सदन में माननीय सदस्यों ने इस प्रकार के बहत से उदाहरण दिये हैं। ऐसी स्थिति में में रा श्राप से यह निवेदन है कि ऐसे मामलों की जांच-पड़ताल की जाय ग्रीर जांच-पड़ताल करने के बाद कार्यवाई की जाय ताकि लोगों के ग्रन्दर जो ग्रस्रक्षा की भावना ग्रीर ग्रन्य ग्राणंकाएं पाँदा हो गई हैं. वे समाप्त हों भ्रौर लोगों को न्याय मिल सके । इसी प्रकार का एक उदाहरण मैं और देना चाहता हैं कि जबलपुर के अन्दर पुलिस वाले मीसा के अन्दर उनको जितने भी अधिकार मिले हुए हैं उनका दृष्पयोग कर रहे हैं ग्रौर ग्रपने क्षेत्रों के सीधे और ईमानदार ब्रादिमयों को परेशान कर रहे हैं।

[Mr. Deputy Chairman in the Chair]

पुलिस वाले लोगों को डरा-धमका कर उनसे पैसा मांगते हैं श्रीर श्रपनी जेवें गर्भ करते हैं श्रगर कोई सीधा-साधा श्रादमी किन्ही कारणों से पैसा नहीं दे पाता है तो उसको मीसा के श्चन्दर बन्द कर दिया जाता है जबलपुर में इस प्रकार के सैकड़ों उदाहरण है जहां पर कि पुलिस वालो ने लोगों को थाने में वलाया ग्रीर जिन लोगों ने पैसा दे दिया उनको छोड दिया गया। इस प्रकार के काम वहां पर खले रूप से किये जा रहे हैं। इसलिये मेरा विनम्र निवेदन है कि ग्राप ऐसे कदम उठाये जिससे इस प्रकार के भ्रष्ट तरीकों पर रोक लगे श्रीर ग्राप इस बात को देखें कि पुलिस वाले श्रौर ग्रन्य भ्रष्ट ग्रधिकारी मीसा का दृहपयोग न करने पायें। जो पुलिस ग्रधिकारी और भ्रष्ट ग्रधिकारी जनता को परेशान करते हैं उनकी जांच करके उनके विरुद्ध सख्त कार्य-वाही की जानी चाहिए। इस संबंध में मैं एक स्रोर उदाहरण देना चाहता है। हमारी जबलपुर में एक डिस्ट्बिट एक्साइज भ्राफिसर है जो कि चपरासी का लडका है। उसने चार साल के अन्दर 10 लाख की प्रोपर्टी बना ली है। मैंने इस केस को संबंधित अधिकारियां को दिया, लेकिन उसके ऊपर कोई कार्यवाई नहीं की गई। यह उदाहरण मैं इसलिए दे रहा हँ कि इतने भ्रष्ट अधिकारी हमारे शासन के ग्रन्दर बैठेहए हैं लेकिन उनके विरुद्ध कोई कार्यवाही नहीं होती है। मैं श्राशा करता है कि इस संबंध में जो श्राशंकाएं उठाई गई हैं उनके ऊपर सरकार सहानभतिपूर्वक विचार करेगी श्रीर लोगों को राहत पहुंचाएगी ताकि लोगों के दिलों की स्राशंकाएं समाप्त हों। इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हुँ।

SHRIMATI PURABI MUKHOPADH-YAY (West Bengal): Mr. Deputy Chairman, Sir, I rise to support the Maintenance of Intamal Security (Amendment) Bill and the statutory provisions under it.

SHRI BHUPESH GUPTA (West Bengal): I congratulate you, Mr. Deputy Chairman,. You came in time to relieve her, so that she can make her speech.

SHRIMATI PURABI MUKHOPADH-YAY: Mr. Deputy Chairman, Sir, we are passing through an emergency. The whole world knows about it. What is this MISA meant for? I congratulate young riend, Shri Pranab Mukherjee, and Shr. Shri Pranab Mukherjee is entering the House and I hope he will no say that it is also by arrangement. I congratulate Shri Pranab Mukherjee, Shri Om M:hta and the Home Minister for taking appropriate steps to curb the activities of people who deserve to be brought under MISA. Leave aside the political question. Smugglers, blackmarketeers and the other sharks are all being brought to book and many of the stalwarts in the country are already behind the prison bars. Coming to the political field, in the name of freedom and democracy everything was going on in this country. Everybody takes the oath in he ni.n; of the Csnstitution, but they have stretched too far the provisions of the Constitution. Constitution guarantees freedom to the people. If freedom is interpreted as licence, then they have to be brought to book. It is high time the country realised ail the palitical parties and workers different political in understood, what is the real spirit behind the letter of the Constitution. Till now what we have done is within the four corners of the Some of my friends in this Constitution. House said that, especially Shri Goswami in his speech on this subject asked, "Is this emergency? This is normalcy." I agree with him. This should have been the normal situation in the country. Every free nation, patriotic people, men and women, should behave in a responsible manner. In the name of the free-dome of the press, every day we found ;that a systematic attempt was made at character assassination of the party in power, of the people w"io are running this party, both

the Governmental and at the party level; every day character assassination was going on. Not even one paper protested against it; on the contrary, the papers treated it like yellow journalism; they knew that the persons attacked being in a dignified position would not come down to such a level as to contradict it. They took the fullest advantage of it. If they were determined to do that, then the Government had to see to it that the people were not misled in the name of freedom of the press.

The Constitution guarantees forming of association, whether it is a political organisation or a cultural organisation or an organisation for social welfare activities. But in the name of religion, we have so many institutions doing wrong things. Take the Ananda Marg. How is it that human skulls wer found with them? What were they doing with human skulls and skeletons even in primary schools? Is it religion? They were murdering people. They are the agents of the C.I.A. It has been proved beyond doubt. Don't you think that any Government in power, worth its salt, will take action against thi? organisation, that it wil be banned? So, we banned it, and we were right in banning any organisation which goes in the name of communalism. We believe in communal harmony. This country is a very vast country. We have so many religions, so many languages. But the one unifying factor is that we are all Indians; nobody is a second-class citizen here, whether Hindu or Muslim or Christian or any other. It does not matter to which caste or creed he or she belongs, the Constitution gives equal right to every citizen. But if any communal organisation, whether it is a Hindu communal organisation or a Muslim communal organisation or any other communal organisation, tries to function and disrupt that unity, any Government worth its salt will see that such a communal organisation does not exist. That is why we had to take action against the Jamayat-e-Islami and ths RSS, the vanguard of the Jana Sangh. Wha not take action against the Jana Sangh jji

w e fiid that the Jana Sangh is spreading disruption in this country in the name Of Hinduism, in the name of a particular religion? India is not a country of Hindus alone. If any organisation preaches that India consists only of Hindus and that non-Hindus do not have a chance here, who can tolerate it? Dor't we know what role they were playing in the riots that took place, the Jana Sangh with their banners? Officers were attending, in their galaxy of cars, meetings of the Jana Sangh, of the RSS, of the Ananda Marg of Ananda Murthy who is behind the prison bar.

When his disciple came here there were 150 cars waiting outside to have a <dimps of the Second Avadhoot. Where (are these officers hiding? Are the Ministers (trying to save them. Why have they not all been brought to book? We demand wherever *hey are, in whatever positions they may be occupying in Government offices, whether «t is the Central Secretariat, whether it is the State Secretariats they must be brought to book. They have no right to "continue and enjoy the power given by the people which they are using for creating disruption. These reactionary parties'jare disrupting the country. They are disrupting the unity of this country. ¡They are demolishing the system of this country at the instance of Anglo-American-Chinese axe. Do you mean to say that any Government worth the name, worth its sal_t will ever tolerate this situation > We will not.

Sir, you will be surprised to know that even in the Ministry of Defence they have a panel for professors and Jlecturers for the defence personnel. In the Home Ministry you are supposed to have that list. In that ist you will find the .names of Prof. Balraj Madhok and Shri Vajpayee. Are they preachers and professors to teach to fthe ^ defenes pirsoinsl.' Wno I133 prepared that Iis>? Bring them to book. These are the people who are still sitting in the Secretariat ndulging in nefarious activities. We demmd action against these officers.

Sir, lately the rally headed by Jayaprakash Narayan and the Congress Opposition wanted to besiege the Parliament House. A meeting took place and they declared their intention to hold a rally. The rally took place. Now what were these Officers doing? Did not they know that a meeting was announced? But no action was taken. Even when warrants were there against some people. Information goes to these people first from the Secretariat that they were going to be arrested and so if they have a place to hide let them go and hide. So these are the officers who are going to demolish what we build from the Government. They are saboteurs sitting inside the Secretariat. want to find out who are these people. I congratulate the Prime Minister and the whole Cabinet for taking bold action against the disruptive forces.

Shri Jayaprakash Narayan comes to Delhi and declares in an open meeting that let Mr. Brahmananda Reddi and Mrs. Indira Gandhi arrest him, that he was inciting violence and that he was asking the army to revolt. Do you mean to say that if the Prime Minister or the Home Minister, Mr. Brahmananda Reddi, did not take action the people would have tolerated them? They would not 4 That is why in this country we want these elements to be behind the bars. Those who are working against the interest of the country we want them behind the bars.

Now, Mr. George Fernandes received a sum of \$68,000 from Japan on the 14th June through the Reserve] Bank of India May I know who sent the money? And for what purpose it was sanctioned? Do you mean to say that these people should be *i* Uow-ed to remain out to destroy all that we stand for, to destroy the very texture of this country, toj destroy the whole human life of this country, to subserve the interest of the Chinese agents and American agents;? We will not tolerate that. The Prime Minister has been kind to them. By putting them behind the prison bar she has been generous to them.

[Shrimati Purabi Mukhopadhyay]

jf they were allowed to roam about people would have been seen to it that they were liquidated.

Mr. Deputy Chairman, please excuse me for being emotionally involved in this. It is all because I have seived this country from my very childhood along with thousands of workers and I am still doing my bit in that direction. Do You mean to say that in the name of parliamentary democracy we will sit in the same House with these saboteurs, with these betrayers of the country? No, the Constitution was not meant for that purpose.

That is why I fully support the Maintenance of Internal Security Act and the amendment that has been introduced today. Let us not misuse the power that has been entrusted to us. We will not misuse it deliberately or knowingly. But this power has been entrusted to those officers, the bona fide of some of whom are in doubt. We must keep an eye on those officers who are exercising this power. I am not blaming all the officers. There are patriots among the officers. There are very good people. I may be a Parliament Member here, but if thev been given the opportunity, they would have been better parliamentarians than I am. I do not doubt their bona fides. But there are a handful of officers who are out to see that sitting within us, sitting in the secretariat, serve the nterests, not of the nation but, of those people who are working against the nation_ In the jails you get a report but nothing is given to the press because we know that if we give them freedom, they will again distort things; that is why we have withheld it. And what are they doing in jail? Playing basketball. They are getting the best treatment, the best medical service. Do you know that the health condition of J. P. when he entered the jail was such that he would have died? Prime Minister Indira Gandhi and the Home Minister. Mr. Brahmananda Reddi, have saved his life by putting him in jail, by taking him to the best hospital and putting him under the

Dest medical care. That is what we have done for As a person* I have nothing to say against anybody. But as a citizen of India, as a patriotic person, I am wholly against those people who are working against the interests of this country, ard thty are working igainst the interests of this country not for their own benefit only, but they are working against the interests of this country at the instance, of, at the instigation of and being bribed bought and purchased by, other countries who are out to see that India is demolished. You know, Sir, during our war against Pakistan and for Bangladesh who gave support to enemies, who were helpin-our enemies. Those who helped our enemies at that time are waiting to see that we lose our ground. They are waiting to see that Indira Gandhi loses. They are not out to see that India loses its prestige in the comity of nations. But they are living in a fool's paradise. They should know that Indira Gandhi symbolises the aspirations and ambitions of the whole nation. She is not only the leader of my party; she is the leader of the whole nation. She is not only the leader of the Indian nation, but she is one of the greatest statesmen of the whole world. And it will not be easy for any nation, for any country to demolish what India stands for. For these agent provocateurs who are working at their instance, we have nothing but hatred. We have nothing but pity for them. If they realise their mistake soon, it will be good for them, good for us, good for everybody. Sir, I whole heartedly support this Bill.

SHRI BHUPESH GUPTA: Sir, we had an inspiring enlightening, even an emotional speech. But ladies can never speak well unless there is some emotion in them. And such emotion for constructive reasons and for rendering good suggestions should be heartily welcomed even by men like me.

Mr. Deputy Chairman, as was to be expected in a situation of this kind, speeches have been made on various aspects of the present emergency and have not been, understandably, confined to, strictly speaking, the MISA or the use of MISA. The

MISA is only one aspect of the whole situation which we are facing. I am in agreement with many of the things Shrimati Purabi Mukheriee has said, especially her reference to the bureaucracy. It is understandable that she is surrounded immediately by admiring Members, both male and female. But nevertheless I would like to point out to you that what she has said in regard to the bureaucracy and the problems posed from that quarter deserves the most serious consideration by the Home Ministe¹ and the Government. As far as the emergency is concerned, it is for the first time that we are in the midst of an internal emergency.

This is a national emergency, so to speak for internal reasons. We have had an emergency before in order to meet the threat aris-*ng out of external agression. This time the threat to democracy, independence, unity and integrity of the country arose from within country. This threat came from t he forces of right reaction and faiism nurtured in some ways by the very capitalis, society in which we are living. I cannot thin of this threat assuming immense proportion in our country without taking into accoun* the serious role of monopoly'capital, landlords* profiteers. speculators and smugglers fully backed in every way by multi-national corporations and foreign monopolists in our country. As I said before, these elements sometime believe in double book-keeping even in politics. Their feigned loyalty to whatever is being done should not put us off the guard. These are the trecherous forces whose social and economic interests deman^d that they encourage and bolster the forces of reaction both in the economic and political fields as well as in our public administration. And here come the bureaucrats.

Let us not think that bureaucrats who are corrupt, reactionary and not committed to the principles for which we stand are just a creation of a particular administrative system. They are really the creation of the society in which still we find monopoly capital and some very wealthy people having

the upper hand in some vital spheres. Colu-sion between these two elements—vested interests in the economic life of the country and the administrative apparatus in the upper echelons-is something which has to be taken care of by now above all in the emergency

Shrimati Purabi Mukhopadhya very rightly asked a few questions. We have not got satisfactory answers either in the Government publications or in the speeches as to why intelligence should have failed before the action was taken. Why certain preventive action could not be taken earlier? Why many of the movements were not noted in due manner? Why the activities of the U. S. Embassy in this country and the CIA outfit were not properly tackled down, exposed and action taken? These are legitimate questions to be asked today and the Government should give satisfactory answers to the questions posed by hon. Members in this House and such questions have been posed by people outside also.

Well, right reaction in this country could not have grown but for the direct encouragement given by these forces in the economic life and their friends in the administration. We have got newspapers and we have seen how the capitalists press behaved and how Indira Gandhi and L. N. Mishra and sorre others have been the target of attack day in an t ay out at least by some of them, as if others are all Caesar's wives. Did you ever hear Birla's press uttering a word about Badal who has now been found guilty of many corruption charges by a Commission of Inquiry. While bolstering always right reaction, did you ever hear them writing agains¹ he role of Biju Patnaik or Hare Krishna Mehtab or some other people who were once in positions of authority and power? Did you ever hear a word of criticism against the ex-Rajmata of Jaipur from whose palace contraband gold and many other things were found ? There was no justification not to write anything because no case was pending gainst her so that it would come under lie sub-judice rule.

[Shri Bhupesh Gupta.]

Not a word was said. We said it in. this House. But these suspects were not even mentioned or reported when we said these things. So, we know what kind of a press it is. As you know very well, recently, >n the case of a monopoly press, not a monopoly press that way, but a press owned by a very rich family, namely, the "Ananda Bazar Patrika", the offices of the editor and the paper and the residence of the editor were searched by Mr. Pranab Mukherjee's Ministry. Incriminating documents have been found and some money has also been found, about two lakhs of rupees or so. But money is not important. What is important is the incriminating documents. When the news went to the AIR, AIR did not broadcast the name of the paper or its owner When papers such as ours bring out the names of such people, we are not allowed to do so. We took up the matter with the Press Censor in Calcutta. But we were prevented from publishing the name of this paper. Why? Why so? Why should not the name be published? Such people should be exposed and such a pap" should be exposed, this "Ananda Bazar Patrika". Sir, if any newspaper in Calcutta is absolutely pro-American in the very bad sense of the term, if any newspaper is backed by the CIA and has got direct links in many ways with the CIA outfit in the country and if any paper in Calcutta maintains a large number of CIA men and CIA agents under cover or their associates in its establish ment, it is "The Ananda Bazar Patrika".

In 1962, at the time of the Chinese aggression, this paper came out with a blistering attack and suggesting the removal of Jawaharlal Nehru. Pandit Once, remember, I took a clipping of the editorial of this paper and brought it to the notice o ithe then Prime Minister, Pandit Jawaharlal Nehru, and he was a little surprised that he should have written such a thing during the time of emergency. Surely 3 Sir, the Government can find this out by referring to the previous issues of this paper-Whenever the country has been in difficulties,

whenever an opportunity has arisen for getting something done for the Americans, this paper, "The Ananda Bazar Patrika" has always come out with its proposals) with its insinuations, with its suggestions and all that kind of thing. This paper is doing the same thing during this critical period through which we are passing and we have been passing in recent ' months-But no action was taken against this paper. On the contrary, something also is done-That is why we take exception to such things

I know many such things are happening I am told now that Mr. Kuldip Nayyar is n the prison now. I am not here to speak about individuals or individual things. But Mr. Kuldip Nayyar is a blatant liar and he is a rabid reactionary, a man of the American outfit. Well, what sort of a writing he has done during this period? It is nothing but half-truths and lies and many other things to promote characts r assassination. Such things go by the name of journalism and such people go by the name of They are the hirelings of the journalists. reaction and the hirelings of American imperialism. There are some such people and many of them get very high salaries we know. Many of them, the so-called big editors, get high that kind of thing. salaries and all should be an investigation as to what their sources of income are and how they live and so on. Well, these are alj matters to be gone into today because we are not against individual editors as such, but we are against certain things which have grown in this country and we want to dismantle the collusion between the unpatriotic and reactionary dements on the one hand and the agents of foreign imperialism on the other. This has to be done on every front- .n the newspapers, in the academic institu-tions, in the industries and in the cultural life and wherever there possibility of such elements operating, action should Jbe taken. Will there be such an investigation? We would like to know about We do not want to know your secrets that way. But I would suggest that you should at least take some people of this House into

confidence and then take their advice also to see as to how to fight this thing out. It is a long-drawn-out battle.

Editorial columns of leading papers in the West, in America;, Canada, in western countries, are filled with filthy articles against our country maligning the whole nation of 60 crores of people, leave alone the Government. Everybody is being maligned, except those who are in prison. Lessons should be drawn. Why should you not draw lesson?

Surprisingly, Mr. Deputy Chairman, when something we say against American imperialism, it is censored. I cannot say the words 'American imperialism"; I can say "imperialism". America can say anything in their Press against India, anything against Indira Gandhi, anything against us, anything against our system or anything against our people. No censor. Their radio and television always attack us or talk anything against us, apart from the mass media of circulation and papers like the "New York Times" and other papers. But the moment we mention "American imperalism", we are told the word "American" has to be deleted. Why? Why? Why this kindness to America? I cannot understand. We have no quarrel with the American people. But the American people should be told through our Press and other media of propaganda as to what we feel about those people who are operating against the interests of our country. We have no guarrel with the American people. On the contrary, pro. gressive American people do understand the position we have taken. I have recently met some of them abroad. Why should there be such hesitation? We cannot take the name of "Ananda Bazar Patrika". We cannot divulge any of the things here. Yet these things need exposure today. I would ask the Government to bring out some publication giving an illustrated version of the conspiracy. And there you should also point cut the role of the foreign elements. Why should there be hesitation?. The world will understand our case better if

we bring out the connection as it exists between foreign, imperialist agencies on the one hand and the internal reaction on the other. That becomes a more convincing argument abroad rather than suppressing one aspect of the conspiracy, for whatever reasons I don't know.

May be, the Ministry of External Affairs is giving a wrong type of advice to other Ministries in the name of relations between our country and what they call "friendly" countries. Well, all people in the world are our friends. We want good, friendly relations with all people But that is not the issue today. But do those who have taken advantage of our situation, those who build up forces of subvesion and destruction of our country-db they deserve consideration that you are showing to them? Is that the way to build up relationship between India and the United States of America? I should like to know. Do you think that these pigmies and others would have been in a position to mount such a monstrous, vicious, sustained offensive but for the encouragement they are receiving from certain quarter 'n the Western side or America?

Shrimati Purabi Mukherjee has referred to the money coming from abroad through the Bank of Tokyo and other institutions. Why was this not brought to the notice of the Government in time? I should like to know. Has any investigation been made so far? Don't think it was a few lakhs of rupees. A few crores of rupees is nothing. Even the Rajmata of Gwalior can give a crore of rupees. For that you need not go, to Washington. If you go to Gwalior you can get that money. It is not difficul-that way to get one or two crores o* iup zes Crores and crores of rupees must have bee¹¹ placed at the disposal of those people. Is it not a fact that Mr. Vajpayee, thejjana Sangh leader, and our colleague in the other House went to the United States of America and carried a message from Guruii Golwalkar to President Eisenhower, greeting him and calling him the saviour of Asia and leader of Asia?

[Shri Bhupesh Gupta.] It is in thsir publication. We have tolerated all these things. The message was sent at a time when we were pressing for the imple-ra: station of the Geneva Agreement, and contributed to bringing about the agreement on Vietnam, and when the Vietnamese peopl^e were fighting for their liberty, independence' democracy and all that. It happened at that tin:. <t>#, :*<-' site of this? favors. This is about foreign aspect.

Diggers and other things and military kits have been discovered. I would sugges* to Mr. Brahmananda Reddi-I wish the Minister of Information and Broadcasting had been here^that our Information and Broadcasting Ministry requires a lot of overhauling. Why do you not bring out publica-cation and newsreels of the discoveries and othir incriminating material and see that the newireels are shown in every cinema house S3 that the people know what was the nature of thi conspiracy? Bing some of them to the Central Hall and show them. Let the daggers, swords, spears and other lethal Wiioorn discovered in the R.S.S. offices or the skullc discovered in the Anand Margi establishment speak for themselves as to what they meant and what they spelt. People will nnderstand it much better than if we make a few speeches. The patriotic sense of our common people is unquestionable. They will understand these things. Your White Paper s not fully satisfactory that way. It is all tight that you have given te quotations and jother things. But these things should be known through cinema halls. Television is not a big factor in our country. The country should kaow what the conspiracy was, what the anatomy of that conspiracy was like, which were the forces for and against democracy, what was their modui operandi, what were the weapons they wanted to use and what were their foreign connections and foreign backing. The people should know about these things.

Why not publish the names of tour or five foreigners, Americans and British you have sent out of the country or made them leave the country? They should be known. Anyhow, B.B.C. announced, having

known tat you are goinhg to ask its correspondent or representative to leave the country that they were withdrawing their correspondent from India as a protest against our action or certain policies of the Government in regard to them. Why should you leave it to them? Why should the All India Radio not announce that for hostile, unfriendly and subversive activities, the B.B.C. correspondent has been asked to leave this country? Why can't you say that ? Why can't you announce it at the All India Radio in its national and international broadcasts saying that the representatives of the New York Times and Washington Post and West German papers have been asked to leave the country.' That strengthens our case. That exposes the game of the international reaction". It should be done.

You should now think of discriminatingly using press censorship. Well, we are all equals! Bhupesh Gupta as an editoi is in the same category as Kuldip Nayyar so far as censorship is concerned. Why should I be so? What crime have I committed in having exposed the right reactionary forces and Jayaprakash Narayan over the past few months? What crime have I committed tha I should be equated with Kuldip Nayyar and the editors of the monopoly press that what I write should be censored in the same way as what they are writing? Well, if you do not equate Indira Gandhi with Jayaprakash Narayan and rightly so, nor can you equate me with those hirelings of the monopoly press who are writing on orders from reaction in order to pull down our democratic institutions and to play up the campaign of the character assassination. Is it not a fact that when Mr. L. N. Mshra was subjected to character assassination in this House and outside, when Indira Gandhi had been subjected to character assassination in this House and outside, we got up on the floor of the House very often incurring the wrath of all our colleagues on this side of the House to decry such character assassination to dissociate with them and condemn that kind of thing. You know very well of the so-called C. B. I. report. They went to the Committee to read that report in order

to spread their poisonous campaign which vitiated the atmosphere and led to the murder of L. N. Mishra. What did we do? We also read the G.B.I, report. We found out what was written in that report. We found out that in no way could L. N. Mishra be involved and we came out with a public statement about it. Have I to be put in the same category as these people? These are vital questions. You can lot take an attitude of neutrality Today we need the press, we need public opinion, we need the opposition, we need agitations and propaganda to expose and disown ilt).i;.n'Ay, politically, factually and in every other way the rightist conspiracy and all its ramifications and its The press, Parliament, Legislatures, public forums and public meeting can all play their part. That should be done today.

Mr. Deputy Chairman, I have said these things and now I can tell you one example. We from the party headquarters sent a tele, gram that everywhere meetings should be held and these measures supported. That telegram was sent to every State and one telegram went to Tamil Nadu also but tha was censured and not ^allowed to go. I do not know why. You can imagine. A telegram was sent that all of us should

- mobilisi public opinion against fascist reaction and so on. Soma meetings had been held here and in Chandigarh with the Ciief Ministers and others participating in irmy places. That telegram of all places was not allowed to go to Tamil Nadu where Mr. Kirunanidhi was holding the meeting supporting these people who were put in jail or those who had led the rightist campaign. Hs had called upon people that the tears of these leaders should be wiped out and many other things he has been saying. We sent a telegram launching a countercampaign there with the help of the Congress, the C.P.I., the Anaa D.M.K. and others. That telegram was withheld, Mr. Brahmananda
- ^ Reddi should find it out. I was a little shocked. I do not say he has done it or anyone would have done it. Some officer may not have understood what it meant.

Once we saot a telegram "Suspend the land struggle in view of the emergency." Censor withheld it because the word 'struggle' was there. He forgot the word 'suspend'. What can I do? I can deal with literate people. I cannot deal with illiterate people. You see, I can deal with common sense. I cmnot deal with nonsense' You see now such things are happening These are very interesting episodes though somewhat painful.

Mr. Deputy Chairman, I have said some of these things about the bureaucracy, but, again and again I have said that I do not blame all the officers. There are many good officers in the country at all levels. They need to be encouraged, they need to be promoted, they need to be given a word of good cheer. Are we doing it? We are not. And, who does not know that many of the polic e .officials are Anand Margis themselves? Who does not know that many of the police and other bureaucrats have been associated with the R.S.S.? Some of them we had named also. Many of them are sympathetic towards Jana Sangh. I am not going into that. I am only mentioning their association with the organisations which have been banned now. What has happened to those who are trying to build Anand Margis in the Secretariat of the Government, in the Government offices. in the academic institutions like the Indian Institute of Technology, Kanpur, where the R.S.S. was trying to build its base. What has happened to them? I know for a fact that Dr. Zaheer who was the Chairman of the Governing Body of the IIT, Kanpur, had to go because of the RSS. He was very much opposed to the RSS and he had to go because the RSS charged him with interfering in the internal administration of the Institute. Now these people are still there. How many of them are there you should find out. Your intelligence should be able to give you the information about the RSS and the Anand Marg. Well, I know it for a fact

[Shri Bbupesh Gupta] that some of the officers were recruiting people to the Anand Marg from amongst their juniors. Dcn'tycu knew that? If I knew, how is it that your pecple do not know?

Mr. Reddi, why are you wasting your resources and energy by tapping our telephones all the time? What is there? We are speaking here what we have to say. How are you interested in secret and private talk? For the time being at least you should resist the temptation of such everdropping in our cases. It is not necessary for you. May be you can get some little thing here and there, but is it worthwhile? Is it worth the candle? I do not know what you are doing.

You must mobilise your intelligence resources. They have more than enough on their hands in detecting the conspiracy and in detecting the ramifications in order to find out the elements who need to be exposed and dealt with. That is a better thing. Your intelligence requires a little crienta-ation. In the past emergency, DIR and MISA were mostly used against the leftist people and The country was told that there were ten frcm the CPI ard some other leaftist people. I am here for the last 23 years. The ircny of history is such that when we came to Parliament 23 years ago, we were denounced by the Charan Singh and Alorarjis and others as pecple who had ro faith in democracy and as people who had come to Parliament to subvert democracy. Today these gentlemen have exposed themselves in their criminal acts of subversion and treachery against the country and Some of them are behind the prison bars. New therefore this changed situation should be reflected in your administration, in your Government including your intelligence. Your intelligence if I, not being so intelligent may say so, reauires a little orientation. It must be given orientation. It is not easy to orient an intelligence service, or for that matter, any other service. You have to make efforts for doing it. Take for example, mar j- cf the things happening in the country. I knew

about many arrests of cur party members which have taken place. These bureau, crats some of whom are Anand Margis are getting our people arrested in Bihar and other places-and some RSS people who are in service in Madhya Pradesh-to malign you, to discredit you and to give a handle to others so that they get the upper hand to some extent ar.d disrupt the grcwir.j relations between us and our joint campaign against right reaction ar.d the impk mentation of the economic programme. "Iley trow they cannot disrupt this thing. It is a grewfrg fact of life today. But they knew that they can stick to the effort of artesiirg Ccnn.uisis here and there and create an extraordinary abnormal situation of ill bleed wlere cooperation may not develop. We are not of course proveked by such things, but we must bring it to your notice.

Take the case of the papers. As I said in the paper cur news are being censured. Is anything against the Soviet Union being censured? The Soviet Union is being maligned by the monopoly press even r.cw. While I in my paper cannot mention American imperialism, the monopoly press is in a position malign and carry on a vicious, slanderous campaign against the Soviet Union and other friendly socialist countries on one pretext or another. Read The Statesman, read the other papers. Every opportunity is being taken in order to malign the Soviet Union and how the Soviet pecple will feel you can imagine. It is being done by the monopoly press even under censorship, even in emergency when these pecple the socialist countries like the Soviet Union have stood solidly behind you, your Government, your people, your country and-your honour, integrity and independence Is it not something to be taken serious note of ? I think if the press has any meaning, it should be censorship extended to those which are deliberately trying to create a misunderstanding between us. India and the Soviet Union and other socialist countries. That should also be Seriously considered by you.

Now, some of the good things have happened. Oae is the resolution of the Congress Wirktag Committee and the Congress leadership that there should be joint effort and joint action by the Communists, the Cong" ressrmn and others against tile rightist forces and also for the implementation of t'l - p Nicies. That is what it should be. There should be a national approach spelt out convincingly to the people and the beginning is good but it should be implemented. There should not be any reluctance and reservation. I know many of you have different ideologies than I have. We belong to different sets of ideologies. But many things are common also. One common thing is, fight to the finish against the right reaction, for saving country, for saving the democracy, for saving this unity and for saving our independence. One common thing is the immediate measure that you may now take. Let us go ahead and implement it together. That should be done and I think at all levels should be done.

It is a very-Tery legitimate demand that has come from your side and our side that the com-:os set up should be given some statutory power so that they become an instrument Of implementation, not merely advisory and consultative bodies. Democracy must go to the grassroot levels. Participation of the common man is essential; involvement of the common man is not a matter of platitude where you talk about it. It must be ensured by measures, administrative, political and economic. Therefore, I welcome the agreement which has been arrived at. The co-operative effort of the INTUC, the AITUC and HMS in order to take care of the industrial production and deal with industrial relations etc., is a good thing and this has to be welcomed, attd idle Government should hail it and give tlwm encouragement.

Emergency should n < K be used to curtail the legitimate democratic rights of the working people. Give them more confidence give them more fighting muscle; bring them together at the tr>de-unipn scad other

levels in the fight againstcial base of reaction. That is what it should be.

Something should be done in the rural and agrarian sector of the economy today I hope a step will be taken in that direction.

I know many of my friends may have some doubts and suspicions about other things. We may also have our views on them but they should not stand in the way of developing a co-operation in our efforts on matters which have an over-riding appeal today. Here, perhaps, I would like to take the opportunity to say that we were a liule disgusted at the Allahabad judgement. I am not giving ary opinion on the judgement but law is important. In which county of the world is a Prime Minister sought to be debarred on a technical offence of the kind which has been mentioned in this Allahabad judgement? I should like to know in which country? Nowhere. As a student of poli-ticial history and constitutional history, I do not know of any example in the world where a Prime Minister of the country having a majority in the elected legislature has been sought to be overthrown by taking advantage of a strict narrow technical and, legal point of the kind that figured in that judgement. Ponder over it. Ponder over it. I think it is time to ponder over such things. I am not speaking about individuals. It is a question of freedom in the country. We may do something today. It may be in regard to others also. Therefore, it is very very important. Surprisingly enough Britain which has been carrying on that vicious propaganda, nobody would even take notice of such things in Britain: it would not be held as an offence at all. But here in India it has not only been held as an offence, but it has been taken full advantage of by the forces of right reaction, not only to seek removal of the person whom they do not like from the Prime Ministership but bring about a rightist takeover of the co untry to subvert democracy independence.

[Shri Bhupesh Gapta]

4 P. M.

It is a serious matter. Now, I know people, some of them, may misunderstand, but we must face the facts Today, Parliament is sovereign and Parliament must jay down clearly as to what happens to a majority, as to what heppens to the leaders who commands a majority or the functioning of the institution. It should not be left to be determined and settled by a single Judge sitting in a particular court. I have all respect for the judge. I have all respect for our judiciary insofar as they go, but we know how they behave; in matters of property and in other matters. We have our strong reservations about them, but here this crisis has been created also because of a serious lacuna which is impermissible in our law. It is not a question of the rule of law. Those who spoke about the rule of law did not believe in any rule of law. Had they believed in it, they would have waited at least for the final verdict of the Supreme Court. They never waited for it. I leave this point at that. I should like to be told by anyone. Unfortunately my adversaries are not here and unfortunately my speech will not be reported also. I do not know why I am speaking, but still I should like to share my ideas with tiem wherever they are. I should like to be told in whichi country in the world, ever since bourgeois parliamentary democracy came into existence three hundred years or so ago has a Prime Minister been sought to be eliminated from the scene on the basis of a judgement of this kind, despite the fact that the Prime Minister commands the confidence of the ruling party and the ruling party commands a bigmajori -ty in the Legislature. Let anybody tell me if there is such a thing. You will not find it anywhere. So, I leave that point at that.

Finally, as far as bureaucracy is concerned, may I suggest, Mr. Brahmananda Reddi, for your consideration this? Do not think that the opposition is gone—we are here and broadly we support it—and nothing else j,eeds to be done by way of consulting

other private Member. I am not mentioning the opposition, but private Members you should consult. Why should not there be a consultative committee—not in that sense? We should have some kind of committee in order to evaluate the officers of the Govern merit of India or the officers in various undertakings under the Government of India. repeat it should not be from the poin t of view of narrow loyalties and politics, but it should be from the point of view of : (i\ their attitude towards the rightist threat to our democratic institutions and (4) their antecedents and attitude in regard to the implementation of such measure that you are taking. Make these two points the acid test. Is the officer reliable from the point of view of the struggle that we are waging in Order to save democracy and democratic institutions from the threat of right reaction which ha¹! been temporarily thwarted, but which has by no means ended? It may occur again if we are not on our guard.

If that officer is reliable from the point of view of the implementation of the progressive measures that we propose to adopt and that may be adopted in future and if those officers are such as would command public confidence and generate some kind of credibility, in the administration, on the part of public-these two tests you can apply. But you can never do so by whispering into the ears of, or by consulting your officers only. Why should there not be consultation with certain bodies set up for this purpose? Everybody knows that in almost all the Government departments there are people who actually belong to the other side, who may not have gone to jail but who are still there. They belong to that side. What about them? How are you going to find them out? Well you can do that only when vigilance is there, only if vigilance is exercised, only when you encourage vigilance by private members with probity and integrity, on your side and on this side of the House, who stand for th. implementation of the measures and for action against the forces of right reaction-Well, that is very essential.

The multinational corporations and other things sho.'.ld be looked into. Do think that these multinational corporations have been over-awed by the emergency and are inactive; they may change their But they tactics and behaviour. are operating on the scene They have got their connections; they have the agencies. What about the Gandhi Peace Foundation? What happened? The Gandhi Peace with its great name, became a Foundation, centre of conspiracy. Did you ever think that such a thing would happen? But it did happen. There are rmny other institutions in Delhi with different sign-boards where, as everybody k^ows, the CIA activities and seme other activities have been going on, almost What happened to them Therefore, these things should be found out.

Now, about the connections of your officers, I think it is better sometimes to find out the connections of yeivr top officials not all, but some. We know that some officers are going to the Americp.rs every day maintaining very good serial relations, at family levels, with the American people When we know these things, should know better. If we draw our inference, you should draw your inference also. Why can't you do that ? That will not be done if you, 1; av^ it to the officials only. You must get a Ivice from friends here. I see miny friends sitting on this side of the House. I am very happy. And I will remember my a;sociation with them. For years, month after month, they had been warning you agrinst S-JC'I officers, against such conspiratorial activities, against such collusion outside the office hours, in secret places and all that. Bit you thought that perhaps they were indulging in needless suspicions and so on. It is they who have proved right, it is we who have proved right, not the others who gave you all kinds of counsel.

Is it not a fact that we opposed the so-called dialogue with Jayaprakash Narayan? It was because we knew that Jayaprakash Narayan

was not interested in a dialogue to strengthen and save democracy and bring about unity of the country. You did not believe us. Some of you thought that we were being needlessly ideologically and politically aggressive. We thought the time would come when events would tell you, and we were right and those who gave you counsel-the dialogists—were not right. I am not taking kudos ir> the fact that we were right. But the fact remains chat those who looked upon as being eligible for a high-power dialogue, were found to be men who would have murdered democracy in the streets of Delhi and drowned U-al city ir. the blood and tears of our people. I would only ask you to Wrn; You should learn from it; all of us shoula learn from it. It is a critical phase through which we are pau.--^. Let us emerge from the crdcal with a sense of greater perspective, greater conviction and with greater ideas of how to act not only in a critical situation but also in a non-critical situation so that the critical situation may not arise again. That is what shovid do. Therefore, Mr. Biahmananda Reddi, kir.cly take these things. Consult your friends. Do not rv.le consultation. Dο not leave things to bureaucracy. Even they are good if nothing will be lost by additional consultation wal your own men to improve matters. If sc mething is geed it would be If seme thing is bad it will be remedied. Consultation is good. That will be the net result of this consultation. I am not asking you to consult the rightist fcices ar.d others. It is veiy important.

Finally, I would only like to add one word about the use of MISA. While I brought to your notice how some of our people in Madhya Pradesh and Bihar and other places have been arrested, though their number is very small, a beginning has been made. Perhaps many others are being arrested. My friend was complaining that some of their people* have also been arrested. Go into these things. Do not allow these files to

[Shri Bhupesh Gupta]

accumulate. We cannot use them. If3 Mr. Reddy, you bring a complaint to me about some misuse of power, authority or privilege against your partymen, I should go into it in order to look into this. That would be my spirit j otherwise how can I expect you to cooperate with me? Similarly, when I bring a complaint you should go into it. It may be that your machine may be cumberous. It operates according to rules and regulations and what not. Do it. Do have a machinery at the Ministerial level, Centre as well as State. I think if the Prime Minister gives a warning on the Radio that those officers who misuse the emergency powers in favour of forces which are helping right reaction or which do not stand for the implementation of the economic programme, such officers will be liable to the harshest punishment by the Government, the abuse of power whether by the Superintendent of Police or by the District Magistrate or anybody else will end. They have also fear. It is not that some other people alone have fear. These officers are also afraid of their position and so on. This can be done. I would ask Mr. Reddy to kindly set up an apparatus in his Ministry. Put some of your Minister as in charge who would look into this thing from day to day on an emergency basis. We would not demand action unless we are convinced that such an action is called for. You have to take a political decision. A political approach to the use of emergency powers has become very necessary. Emergency powers cannot be handled in a narrow, sectarian, administrative dyed in the wool administrative wing. It must have a political approach also. The battle is against right reaction. The battle is for strengthening democracy, taking it to the grass roots. The battle is to go on. Give protection to those who stand for democracy, for progress, for social transformation and not to those who want to abuse th« authority and power in order to subvert democracy, destroy unity and ruin 1 the future and independece of the country. "That is how the political approach should

be there. But that can be done only at the political level with political imagination, statesmanship, farsight, confidence in the future of the country.

Mr. Deputy Chairman, the battle which we hive launched is a grim and grave battle. It will continue till oneor t heth; rlives. It will not end even with the end of emergency whenever it comes. It is a battle which goes to the root of our socio-economic, political life. battle has to continue on all fronts, in every sphere of public life, by all men of goodwill, patriotic and democratic forces, by joining their forces and by putting our heads together. We should do it in order to politically isolate the vested interests, and right reaction, in order to see that they are not in a position to return to the counter-offensive again as they have done in the past. We should not allow them the same opportunity that they enjoyed after the 1971 general elections. But our approach should be political approach. We can defeat them ideologically. We can defeat them politically. We can isolate them from the masses provided mobilise the people, mobilise the masses into action and carry out reforms and measures the people are dying to have. It is possible to do so. Let us not have a defeatist outlook. The grand speech which Shrimati Purabi Mukherjee made will rouse the Congress ranks and even others. It will be a contribution to building up unity and united effort. Other friends are making speeches here. I have come here to hear their speeches because otheiwise I cannot get them. These speeches should reach the people. They will mobilise the people. We think we are speaking in order to mobilise people. masses should be mobilised. The voice of democracy, the fighting voice of those who have taken a vow to have it out with the forces of reaction must never be silenced. Their strident voice should go out, and ways and means should be found to tell the people what sitting on that side, feel, what your arguments are and what your case is. I

do not think that the raucous voice of right reaction will be in a position to get the better of the judgment of the people. It is not possible. Therefore, let us take a final decision here. The battle is on. We go in the spirit of democracy, to radicalise democracy, to strengthen it, to give it a new meaning, direction and dimension, to take demc-icracy to the doorstep of the people, to n/jlva the mt>".2S— :hoss who live in slums, hovels and so on, approached only at the tim? of the election—in the functioning of chi deji)cratic We shall see that Parliament is strengthened. We shall see t'lit iti.it'itions are strengthened. We shall see that reaction is defeated, beaten and that they are put in a position from where they will no longer be in a position to return to heir offensive again . Thank you.

श्रोमती स्वता बहिन (दिल्ली):
माननीय डिप्टी चेयरमैन साहब, श्राज हाउस
के सामने जो मीसा के श्रमेंडमेंट का बिल पेश
है मैं उस का समर्थन करने के लिए खड़ी हुई
हूं। यह बहुत ही ठीक समय पर श्राया है।
इस वक्त की बड़ी जरूरत थी कि इस मीसा
के बिल को श्रमेंड किया जाये श्रीर ज्यादा
स्ट्रांग क्लाजेज उसमें डाले जायें जिस से श्रभी
गलत काम करने वालों, ऐंटी नेशनल तरीके
से काम करने वालों को जो प्रोटेक्शन मिल
जाता है वह न मिल पाये। श्रीर जिस से देश
का हर नागरिक समझ सके कि मुझे नागरिकता
की पूरी स्वतंवता है, लेकिन श्रगर गलत
काम करेंगे, ऐंटी नेशनल काम करेंगे तो उस
के लिए सजा भगतनी पड़ेगी।

[The Vice-Chairman (Shri V. B. Raju) in the, Chair]

द्याज हम एक विशेष परिस्थित में से गुजर रहे हैं । हमारे देश में इंटरनल इमरजेंसी है। यह बहुत जरूरी थी क्योंकि हालात इस तरह के हो गये थे। हमारे देश की प्रधान मंत्री श्रीमती इन्दिरा गांधी प्रजातंत्र में ग्रट्ट विश्वास रखती हैं और उन्होंने वर्षों से यह

कोशिश की कि जो विरोधी पार्टियां हैं उन से मिल कर देश की प्रगति के कार्य को चलाया जाये। बार-बार उन से मिलने के प्रोग्राम रखेगये कि वे कम से कम देश के विकास के कार्यों में रोडे न ग्रटकायें। लेकिन मर्ज बढ़ता गया ज्यों-ज्यों दवा की । जितना वे हाथ बढाती रहीं उतना ये समझते रहे कि शायद इन्दिरा जी डर कर हम से मिलना चाहती हैं । फस्ट्रेटेड लोगों ने, ट्रटे हुए लोगों ने जो लोकतंत्र के तरीके से कुछ हासिल नहीं कर सकते थे, उन्होंने पावर के लालच में इस तरह के कदम उठाने शरू कर दिये, वे नेशनल ग्रीर ऐंटी नेशनल का लिहाज भल गये गलत तरीके से स्मर्गालग कर के काला धन जमा कर के ऐंटी सोशल लोगों ने गलत तरह की विरोधी पार्टियों ने, ऐंटी डेमोक्रेटिक लोगों ने देश को एक ग्रातंकवाद में घेर लिया था, घणा का बाताबरण चारों तरफ फैला दिया था । ग्रान्दोलन को जगह-जगह फैलाया जा रहाथा? इस तरह देश की शान्ति प्रिय जनता का रहना मश्किल हो गया था। ग्रंघकार के ऐसे बादल छाये हुए थे कि लगता था कि स.धारण जन जीवन दूभर हो गया हो। शरीफ घरां की बह बेटियों का बाहर निकलना मश्किल हो गया था। नौजवानों को सिखाया जात था कि स्कूल ग्रौर कालेजों की पढ़ाई का बायकाट करो, बाहर निकल ग्राग्रो, बार-बार सत्याग्रह करो, उपद्रव करो जिससे देश में अशांति फैले। नौजवान, जिनको अनुशासित होना चाहिये एक देन में 20-50 दफे चेन खीचते थ, शरीफ घरों की बह बेटियों से गलत मजाक करते थे, ग्राते जाते का पर्स छीन लेते थे। न सिर्फ यह होता था बल्कि इस तरह के एक इरादेको उकसाया जाता था।

जयप्रकाण नारायण ने कई नारे लगाए— पेरेलल गवर्नमेंट बनाई जाये, जनता की सरकार बनाई जाए, विरोधियों ने कहा कि वह लोकनायक हैं और लोकनायक ने ऐलान किया कि गवर्नमेंट का कहना न मानों, पुलिस सरकार का कहना

[श्रोमत: सविता बहिन] न माने, मिलिटरी माने तो सोच समझ कर माने, नौजवान पढाई छोड़ कर झार दूसरे लोग ग्रपना काम छोड कर ग्रलग सरकार बनायें, पँचायत सरकारें अलग बनें, लोक सरकारें ग्रलग बनें, ग्रदालते ग्रलग बनें। इतना ही नहीं जो वैधानिक तरीके से चुने हुए एमः एल ः ए० थे, जो वैधानिक तरीके से बना हई ग्रसेम्बलियां थों उनको बहुत लाचार कर दिया गया । मझे मालुम है, मैं गुजरात में थी, मुझे ग्रावजर्वर बनाकरभेजागयाथा। मैं वहांथी जब ग्रसेम्बली को डिस्साल्व किया गया। एम एल ० एज ० से हाथ पकड़ कर रेजिय्नेशन पर दस्तखत करवाये जाते थे । एक जगह का मुझे मालुम है अस्पता**ल** में एक एम**ः** ए**ल**ः ए० ब.मार पडा था उसको वैड पर से उठा कर ब₁हर निक।ल कर दस्तखा करवासे गये उन नौजवानों द्वारा जिनको जयप्रकाण जी और मोरारजी जैसे लोगों ने भड़काया था जिनकी ख्वाहिश थी कि किसी प्रकार उनको पावर में ग्राने का मौका मिले ग्रीर इसीलिये उन्होंने इस तरह के हवा हंडे ग्रपनाये । मैं हैरान रह गयी यह देख कर कि एक बहुत बड़े नेता भूख हडताल पर बैठे ये कि एक जगह पर श्रसेम्बल। भंग करास्रो, नहीं तो मैं मरता हूं क्योंकि यह करण्ट ग्रसम्बली है ग्रीर इसमें करण्ट एमः एल ए हैं। जब ग्रसेम्बली भंग करने का ऐलान किया गया उस वक्त मोरारजी भाई ने धपना बत तोडा । उस वक्त उन नौजवानों ने उनको घेर लिया और कहा कि यह आन्दो-लन हमने किया था. ग्राप केडिट लेने के लिये कहां से द्यागये। तब छिप कर उनको एक कमरे में बैठना पड़ा और हमारे एडमिनिस्टेटर मिस्टर सरीन ने पुलिस के पहरे में उनको निक ला। आज वही नेता मरण-व्रत करते हैं कि ग्रसेम्बली को बनाग्रो, विना वहां की परिस्थितियों को देखते हुए, विना वहां की दिवकतों को देखते हुए, बिना यह देखे कि वहां के क्या हालात हैं, वहां सुखा पड़ा है, लोगों को श्रासानी से खाने का सामान नहीं मिलता,

पीने का पानी नहीं मिलता । लेकिन वह उस बात पर इट-प्रतिज्ञ हैं ग्रीर धरना देकर बैठे हैं. ग्रामरण ग्रनणन करके बैठे हैं कि असेम्बली का चनाय अर्थ होना याहिए चाहे गर्मी कितनी हो, चाहे सुखा कितना हो, हम चाहते हैं कि ताकत हमारे हाथ में बानी चाहिए। इसलिये घ्रसेम्बलीका चनाव इसी समय करवाया जाना चाहिए। उसी समय प्रधान मंत्री ने मान लिया । आज हम नहीं समझ सकेंगे कि वे क्या हैं। हम लोगों ने देखा है कि देश का बच्चा-बच्चा उनके पीछे है, लेकिन जो लोग पोलिटिकल लान्स में हैं, ग्राज जो उनके साथ बंठे हैं. ग्राज जो उनके काम को देखते हैं भीर उनके 10 साल से लगातार देश के अन्दर किये हए विकास के ग्रौर प्रगति के कार्यों को देख रहे हैं, इ.भी मो हम नहीं समझ पा रहे हैं कि वह क्या है किसो देश का बहुत बड़ा सौभाग्य होता है जिसको एसा नेता मिलता है, जिसका ग्रपना कोई लालच नहीं, अपना कोई स्वार्थ नहीं जिसने लगातार सामाजिक उत्थान के लिये सोशल जस्टिस के लिये लड़ाई की है। हमेशा यहां तक कि कल कोई सदस्य हमारे यहां कह रहे थ कि बाज यह इकानामिक प्रोबाम लाया गया है, इसको क्या पहले प्रधान मंत्री इंप्लीमेंट नहीं कर र:कती थीं? मुझे उस समय हुँसी ब्राई थी कि ये भाई कड़ा रहते हैं? प्रधान मेंब्री ने तो शरू से हो इकानामिक प्रोग्राम को लिया है। ब्राप सब जो हिंदस्तान के रहने वाले हैं और जो बाहर के रहने वाले हैं. श्रापको मालम होगा कि प्रधान मंत्री ने अपना ओहरा सम्भालने के वक्त से ही यह कोशिश की है कि यह विकेड डिस्पेरिटी कम हो। यह विद्यमान असमानता कम की जाए और बाएको मालम है कि 1969 में िस तरह से उन्होंने वर्षों से चली आ रही जमायत के, कांग्रेस के दो ट्वडे हो जाने दिये. लेकिन ग्रपनी इस बात पर ग्रही रही इन इकान मिक प्रोग्राम के लिए कि इस पर चल कर हम अागे बढ़ सबते हैं। उस इकाना-मिक प्रोग्राम को लेकर ही मतभेद हुए थे और

प्रधान मंत्री उन विचारधाराखां को लेकर श्रपनी जगह पर ग्रडो रहीं, डटी रहीं, खडी रहीं कि इन प्रोग्राम से देश ग्रागे वढ सकता है ग्रौर उसी प्रोग्राम को लेकर राष्ट्रपति। गिरि क। चुनाव हुम्रा था। उसी प्रोगाम को लेकर वैंकों का नेशनलाइजेशन हुया। उसी प्रोग्राम को लेकर प्रिव प्रस को खत्म करने की बात हुई। उसी प्रोग्राम को लेकर इतने वडे कदम उठा लिये गये, उन्होंने लोक सभा भंग करवाद श्री कहा कि यदि मेरा प्रोग्राम नहीं माना जाता तो मैं फिर से लोगों के सामने जाऊंगी। हमारे देश की युनिटो, हमारे देश की सोशल जस्टिस तब मिल सकतो है जब हम इको गोमिक प्राग्नास, ग्राधिक प्रोग्राम लेकर चले ग्रीर उन्होंने फिर चनाव करवाये और फिर से भरपुर बह-मत से यहां परश्चाई श्रो फिर उल्हों ने इकरान मिक प्रोग्राम को ग्रपने हाथ में लिया । ग्राक भी उन्होने ज प्रोग्राम यहां पर दिया है वह ऐसे ्मय में दिया है जब देश का संकट ग्रांतरिक परिस्थितियों से भर गया है । मैं नहीं कहती कि बाहर के खतरे से बकाबला करों के लिये यह किया है, बाहर के खतरों से मुकवाला करने के लिये हमारा देश बहुत मजबूत हम्रा है।इन 10 सालों में हमारी प्रधान मंत्री इंदिरः गांधाने िस्वर्थभावसे लाः क भावना से वह कदम उठाये है जो किसो देश को भी बड़ा मजबूत कर सकते हैं । सीमात्रों पर पूरी रक्षा करने के साथ हो साथ वैज्ञानिक दृष्टि से इतनी तरक्की की है इतनी सकलता से परमाण विस्फोट चुनचाः हो जाए कि किसो को पता तक न चले। विदेश नोति हमारी इस तरह की है कि जहां हम ग्रपने स्वाभिमान को कायम रखते हुए सभी देशों से, जो छोटे हैं, कमजोर हैं, पिस रहे हैं, जो भी अपने आपको विकास की ओर ले जाना चाहते हैं, सँकट में पड़ोसी देश हैं तो हम उसकी मदद करते हैं। जी जान से मदद करते हैं, अपने ऊपर मुसोबत लेकर भी मदद करते हैं। प्रधान मेंबी को यिदेश नोति ने ग्रपने देश को इन्ताऊं वाउठा दिया है कि दुसरे देशों में हमारा सर बहुत ऊंचा उठा है।

ये लोग, जो यहां की विरोधी पार्टियां हैं. जा हारे हुए हैं, जो फस्ट्रेटेड हैं, ट्टे हुए लोग हैं, जो गलत तर के से नाकत में ग्राना चाहते हैं जो लोकतंत्र को नहीं मानते, लोकतँत्र के िह्नद चलना चाहते हैं, किसी भी इक दिसक प्रोप्राम को ग्रागं नहीं बढ़ने देना चाहते थे। श्रापने देखा कि गवर्नमेंट ने जहां भी इत्यादन बढ़ाने की बात क तो रोज रोज, जगह जगह हडनालें करवाई गई ग्रीर यातायात के साधन को बन्द किया गया। फिल्ड उसके बाद फड़ प्रोक्योरमेंट की बात ग्राई तो किसानों को जाकर भड़काया कि गवर्तमेंट पैसा कम देती है, गवर्नमेंट को ग्रनाज मत दो । जमाखोरों के पास अनाज दिलवाया गया, पूजीपतियों को ग्रनाज दिल्वाया गया जिससे कि देश में ग्रनाज सस्ता न हो सके, देश का हित न हो हो सके, गवर्नमेंट को प लिसीज की मुखालफत हो सके ग्रौर लोकतँब को नकतान पहुँच सके, उस तरह के कदम उन्होंने उठाये । यही नहीं लोकतांत्रिक उनक नोति ऐसी रही है कि कोई भो काम अच्छा अगर उठाया जाएगा तो उसका विरध किया जाएगा। अब तं। इस तरह की हलत हो गई थी जिससे बे फासिस्ट जमातें वे रिएक्शनरोज जमातें ग्रार० एस० एस० और आनन्द मार्गी किसी तरह से कुर्सी हािल करने की कोशिश कर रही थों मुझे एक गांव का किस्सा याद है। किसी गांव में पंचायत हो रही थी। कुछ लोग आपस में बातें कर रहे थे कि यह काए की इतनी लड़ाई शहर में होतो है कि इन्दिरा जी काम कर रही ई तो काए लोग उनके पीछे पड़ रहे हैं। दूसरे ने कहा तूम क्या जा ते हो नाई भाई यह कुर्सी की लड़ाई है।कूर्सी एक है फ्रांर मांगते रहे सब । तीसरे ने कहा कि हम तो चाहते हैं कि इन्दिरा जी बैठी रहे।

मेरा कहना है कि इस तरह की लड़ाई उनमें इन भ्रोपोजिसन लोगों में हो रही थी। हम इसको क्यों इस तरह से लेते हैं कि यह तः त

[श्रीमती सविता बहिन] की लड़ाई है, पावर की लडाई है। हमें यह तरीके नहीं अपनाने चाहिएं। हमें लोगों के बीच जा कर यह कहना चाहिए कि इन्दिरा जी ने नि:स्वार्थ पालिसीज का साथ दिया, उन्होंने ग्रायिक पालिसीज का साथ दिया। उन्होंने गरीबी हटाश्रो का नारा लगाया था। वे बराबर यह नारा लगाती रहीं। श्राप उनका अनोखा इतिहास 10 साल का उठा कर देख लीजिये कहीं भी ग्राप को नहीं इकोनोमिक कि उन्होंने प्रगति के कदम न उठाए हों। जो उन्होंने कहा उस पर अमल किया है। उनकी कथनी और करनी में अन्तर नहें है। वे साफ दिल से आगे आती हैं। वे जितनी महानु हैं उतनी ही वे नीचे उतर कर छोटे-छोटे काम भो करती हैं भ्रौर साथ ही बड़े-बड़े काम भी करती हैं।

मैं यह बात कहना चहती हैं कि इन्टरनल हेंजर इतना वह गया था, इस तरह की तैयारियां उन्होंने कर ली थी जिससे कि सारे देश की व्यवस्था छिल्न भिन्न हो जाती. शान्ति प्रिय लोगों का घेराव कर लिया जाता. उनको घरों से बाहर नहीं निकलने दिया जाता मिनिस्टरों को भी बाहर नही निकलने दिया जाता। यह एक तरह का प्लान उन्हीने बनाया था। दिल्ली में ग्रार० एस० एस० के लोगों ने इस तरह का भी प्लान बनाया था और ग्रपने कायकत्तात्रों से कहा था कि 29 तारीख को सुबह हरेक मोहल्लों से 50-50. 20-20 ब्रादमी इकट्ठे हो कर शोर मचाते हए निकले यह कहें कि मार दिया, मार दिया। इससे चारों तरफ एक तरह का हँगामा मचेगा। उस वक्त भ्राप मार-धाड़ शुरू कर देना । श्री जय प्रकाश नारायण ने भी एक तरह का नारा लगाया जिससे देश में जो हमारी सुरक्षा की फोर्सज हैं वे डिमोरेलाइज हो जाएँ। ग्रापने देखा पिछले कई सैशनों में यही होता रहा कि वहर जाकर खद तो श्रोपोजिशन देंगे कराती और अगर पुलिस वहां फैसला कराने जाती तो पुलिस पर पत्थर बरसाये जाते, लाठी चलाई जाती.

उनको गालियां दी जाती. उनके साथ मार-पीट की जाती और यहां आ कर शोर मचाते कि इनके खिलाफ जिंडिशयल इन्कवायरी बैठाई जाए । उधर उनको काम नहीं करने दिया जाता भ्रीर इधर भ्राकर यह कहते कि वे काम नहीं करते। अगर कोई अफलर काम करता है तो उसकी खराब कहा जा : है और अगर कोई नहीं करता है तो गवर्नमेंट से कहा जाता है कि फीरन एक्शन लिया जाए । हर तरह से गवर्नमेंट को लाचार किया जाता है काम न करने के लिए। हर समय यह कहा जाता है कि इन्दिरा जी यह काम गलत कर रहीं हैं वह काम काम गलत कर रहीं हैं। हमारे देश की जो एक संस्कृति है, बड़ी भारी सक्यता है उसको ये लोग समाप्त कर रहे थे। ये लोग उनके बच्चों, बेटों स्त्रीर बहस्रों को किसी तरह से किटीसाइज करने में गरेज नहीं करते ये तरह तरह की गलत ब्यानी करते । क्या यही हमारे देश की सभ्यता है, देश की सँस्कृति है ? ये वे लीग हैं जिनके पास पैला और पालिसी बहार से द्याती हैं और ताकत यहां हासिल करना चाहते हैं। इन्होंने देश के अन्दर इस तरह का पड़येंद्र रचा था। जिससे सारे देश में 29 तारोख को विद्रोह फैल जाता। इससे सारे देश का लोकतँव क्या लोगों का सारा जीवन तहस नहस हो कर रह जाता । उस समय बहुत जरूरो या धन्दरूनी सँक्योरिटी के लिये, देश की सँक्योरिटी के लिये, नेशनल डिस्पिलिन के लिये कि कोई कदम उठाया जाता। मैं कहना चाहती हैं कि इन्टरनल सँक्यो(रटी, नेशनल डिस्पिलन ग्रीर सोशल जस्टिस इन तीनों चीजों पर गवनमेंट सख्ती से गौर करे ताकि लोग सुख और शान्ति से रह सकें ग्रीर एकदम जिल समझ के साथ हमारी प्रधान मेंब्री ने कदम उठाया है और जिस समझ के साथ उन्होंने राष्ट्रपति महोदय के साथ बात-चीत करके नेशनल इमरजेन्सी, आपतकालीन स्थिति की घोषणा की है वह बहत ही प्रश्रांसा के लायक है। नेशनल इमरजेन्सी के बाद एक दम

से चार पांच दिनों के बाद सोशियल जस्टिस के लिए उन्होंने एक इकोने मिक प्रोग्राम हमारै सामने रखा। उसके बाद उन्होंने नेशनल डिसिप्लिन की बात सारे देश के सामने रखी। देश के अन्दर जितने भी एन्टी नेशनल एलीमेन्टस थे, जैसे स्नार० एस० एस० स्रीर श्रानन्द मार्ग जो धर्म के चोले में, सँस्कृति के चोले में हत्या, हिंसा ग्रीर इस तरह के मारकाट के कामों में लगे हुए थे, इस प्रकारंकी संस्थान्त्रों पर वन लगाया। इन सब बातों को देखकर हमारा सिर हमारी प्रधान मंत्री के सामने झुक जाता है। हमारे लिये यह ग्रत्यन्त सीभाग्य की बात है कि हमारी देश को इतनी सुयोग्य प्रधान मंत्री मिली हैं। इस प्रकार की सँकटकालीन परिस्थिति में हमें ऐसी प्रधान मंत्री मिली है जो हमारे देश को सहीरास्तेकीतरफलेजा सकतीहैं। माननीय उप-सभाध्यक्ष जी, मैं ग्रापके जरिए से श्रपने मिनिस्टर साहब से यह दर्खास्त करना चाहुँगी कि वे जो मोसा का एमेन्डमेन्ट बिल लाये हैं में समजा है कि इसको और भा ज्यादा सख्त करने की ज़रूरत **है ग्रीर इसमें** 15 दिन में रिव्य की बात रखी गई है, उसको ग्रीर भी सख्त करने की जरूरत थी। हमारे देश में जो लोग इतने सालों तक ठीक बात को समझ नहीं सके ग्रीर इस बात को भी नहीं समझ सके कि देश की रक्षा क्या चीज होती है और जो लोग इन सालों तक स्मः जिंग में लगे रहे, मान्काट में लगे रहे, घणा फैलाने में लगे रहे और गलत तरीकों के काम करते रहे, वे लोग 15 दिन जेल में रह कर समझ जाएंगे, यह सोचना विल्कुल म्लत बात है। बि_ंकल रिव्य की कोई बात नहीं रखी जानी चाहिए। मैं समझती हं कि डेमोकेसी बड़ी चीज नहीं है, देश बड़ा है। हमारे देश ने डेम केसी का रास्ता अपनाया और उस बबत पंडित जवाहर लाख नेहरू जी ने वयत को देखते हुए डेमोक्रेसी का रास्ता ग्रपनाया । लेकिन भ्राज हमारै देश के अन्दर हेम। केसी के नाम से नाजायज फायदा उठाया जा रहा है । उससे लंगों की

स्राजादी की रक्षा कर पाना मुश्किल हो गया है। ऐसी हालत में मैं समझती हूं कि नीसा को स्रौर भी ज्यादा स्ट्रोंग करने की जरूरत है, मजबूत करने की जरूरत है स्रौर जो स्रमेन्डमेन्ट माननीय मंत्री जी ने पेश किया है उसको सख्त करने की जरूरत है स्रौर हमारे देश के स्रन्दर जो देशद्रोही तत्व हैं, जो एन्टी-नेशनल एक्टी-विटीज में लगे रहते हैं, स्राज जरूरत इस बात की है कि उनको सख्त कदम उठाकर सबक सिखाया जाय।

हमारे देश की प्रधान मंत्री लोकतंत्र को मानती हैं ग्रौर उसमें उनका श्रट्ट विश्वास है। जब 26 तारीख को मैं उनसे मिली तो मुझे लगा कि वे बहुत खुश नहीं थीं। उन्होंने कहा कि हमारे देश में हालत ऐसी हो गई थी कि जिसके कारण इस प्रकार का कदम उठाना पडा। इस संबंध में एक श्रीर वात कह कर मैं बैठ जाऊगी। हमारे देश में लोगों तक पहुँचने के मास मिडिया के तीन साधन हैं- रेडियं, टेलीविजन और अख-वार । रेडियं और टेलीविजन तो गवनंमेन्ट के पास हैं, लेकिन ग्रखबार बड़े-बड़े सरमाये-दारों के हाथ में हैं। मैं यह नहीं कहती कि उनको खत्म कर दिया जाय, लेकिन मैं समझती हूँ कि वक्त ग्रा गया है जबकि ्मकानेशलाइजेकर देना चाहिए। जिस तरीके से हमने इसरेन्स कम्पनियों को नेश-नेलाई ज किया या बैंकों को नेशनेलाई ज किया उसी तरीके से इनको भी नेशलनेलाईज कर देनाचाहिए। श्राजदसबात की सख्त जरुरत है कि हमारी जो पालिसी है या जो हमार प्रोग्राम हैं उनको ठीक तरीके से जनता तक पहुँचाया जाय । इसके साथ-साथ मैं यह भी दर्खास्त करूँगी कि इन अखबारों के श्रन्दर जो इम्प्लाइज हैं, जो मलाजिम हैं उनको हम पूरी तरह से काम पर लगायें। इसमें उनका कोई दोष नहीं होता है। वे ग्रपनी तरफ से कुछ नहीं करते हैं ग्रौर जिस सरमायेदार के मातहत वे काम करते हैं उसकी पालिसी के ग्रहसार काम उन्हें करना पड़ता है। मैं एक उदाहरण देना चाहती हूँ ।

श्रिंग्यत सबिता वहती मझे याद है, मेरे एक पोलिटिकल साइंस के बहत पुराने पंजाब के प्रोफेसर हैं और अब काफी बढ़े हो चुके हैं। एक दिन वे मुझे मिले तो उन्होंने बताया कि वे ग्राजकल जरनलिअम का काम कर रहे हैं। उन्होंने मझे बताया कि वेतीन बार मदरलैंड ग्रख-बार में काम कर चुके हैं ग्रीरतीन बार इस काम को छोड़ चुके हैं। मुझे इस पर थोड़ा ताज्जब हुआ कि ऐसे नेशनल ख्यालात के ब्रादमी किस तरह से मदरलैंड में पहुँच गये। उन्होंने कहा कि मेरी लाचारी थी घर में किराये के पैसे भी नहीं निकल पारहे थे, इसलिए सर्विस करनी पड़ी । लेकिन उस ग्रखबार वालों ने उनसे कहा कि इस तरह से लेख लिखा करो तो उन्होंने वहां से नौकरो छोड़ दी भ्रौर यह सिलसिला तीन बार चला। जब वे वहां से नौकरी छोड देते थे तो कुछ दिनां के बाद मदरलैंड वाले उन्हें फिर बुलालेते थे। इस प्रकार के बहत से लोग हैं जो तेशनल ख्यालात रखते हैं। हो सकता है कि कुछ एन्टो नेशनल ख्यालात रखने वाले लोग भीहा।

लेकिन पत्रकारों को, उनके इम्पल।ईज को ग्राने साथ रिखये ग्रीर इस समय जित तरह में वे लाग सरमायादार ग्रीर पत्नों के मालिका के ख्यालात के दबा 1 में हैं उनसे उन्हें निजाब दिलाइये ग्रीर फिर गवनेंमेन्ट ग्रपनी नीति के मताबिक इन ग्रखबारों को चलाये।

म्रापने मझे बोलने के लिए जो यहां पर सनय दिया है, उसके लिए मैं ग्रापका धन्यवाद करता हुँ और एक बार फिर मिनिस्टर महोदा से कहना चाहती हैं कि मीसा को ज्यादा से ज्यादा स्ट्रांग बनाया जाना चाहिये ताकि देश ने जो कदम उठाया है वह मजबत हो सके और सही दिशा में चल सके। लोगों का इस समय जो राहत मालुम हो रही है वह खत्म न हो। इसके पहिले लोगों में धबराहट पाई जाती थी मगर जब

से सरकार ने देश में इमरजैन्सो की घोषणा की है तब से सब जगह शान्ति है और सब लोग तेजी और मान्ति के साथ काम कर रहे हैं। इसलिए मैं फिर ग्राप से वरख्वास्त करना चाहती हैं कि मीरा की मजबती के साथ लाग किया जाय ताकि देश तरक्की कर सके और आगे वह सके।

SHRI MOHAN SINGH ROI (Uttar Pradesh): Mr. Vice-Ch; irmaa, Sir, it was only a few days back that I had an eye operation for cataract and I made an application foi leave of absence which the House kindly granted for the whole of the Session. But, considering that this was a very important and historic session, I considered it my duty to come here at least for a day or so to attend this House and throw light and give my views on the Bill or whatever the subjec t may be before the House. I have heard my friends and my colleagues on both sides I speaking on thh TBill or amendment of the Act before the House. I give my full sup-part to all the measures winch have been enacted in this Bill. I would, request the Government and the hon, the Heme Minister that he should give instruc. tiens to the officers of the Government who arc dealing with these subjects that they should implement these measures firmly and justly and see that all the measures which have been adopted are fully arid carefully carried out.

Mr. Vice-Chairman, Sir, I crave indulgence to give me the permission for a few minutes to spoak on the subject of emergency. I do not have good eyesigl t yet but I have prepared a short note which, I thought wii'.ld give my full views about the subject a", to what do I think of the measures which have been taken and how and why the Government was prompted to take these steps-Having that in view, I would say that I have been in this house and in the other House for the last ten years and whenever I have participated in any debates or discussions, I have endeavoured to approach all problems from a constructive and resultoriented point of

view. Whenever I have participated in the discussions in this House. I have endeavoured to approach all problems from a constructive and result-oriented point of view. The events that have led to the present s!^f·.ntion are clearly due to lack of both, a national feeling and of a constructive ap-rroa H to the national problems of the country. W-' are all aware that the last two Sessions of Parliament have not been permitted to complete any constructive business and surely the tax payers and the representatives of the people who have elected you will ask you a question: What has been achieved by th; representatives of the people in the last six months?

I have no doubt the Prime Minister has shown no desire or intention of subverting democracy and she has been forced due to the action of some of the parties and people who have endeavoured to achieve their ends through undemocratic means. Democracy. as the Prime Minister rightly said, does not mean a 'licence'. It means subscribing to 'he inner political discipline for the national good. No Government can tolerate organised lawlessness, viole-ce, sabotage and even open incitement of the army and police_ A constant and regular attempt has been made to wreck the democratic life of the country.

The Presidential proclamation his preser. ed the internal security and stability of India, and the whole of India today, is electrified with a new sense of discipline, dedication and national unity. No Government or Administration can function and achieve the goals for which the people have lawfully elected themselves unless they are permitted to function. And the events of the last six months have clearly shown that the Government has not been permitted to function properly either in this House or in the other House. There have been occa. sions when we had begun to wonder as to where this country was going and we were 1 ooking for some action to show us some ijght, I am glad that the hon. Prime Minister has taken the required steps in ^Caling with the situation firmly and setting

the course for the country in the right direction. There are no two opinio s about it.

Yet, if democracy is to function satisfactorily in this country, there is need for a healthy and constructive Opposition and I hope that this will he realised by my col-jeag es so that the democratic system can continue function and perform its task for which the Constitution was established-The country as a whole has welcomed t emergency and responded to it with grear enthusiasm and goodwill and appreciated the action taken by the hon. Prime Minister who has saved the country from frustration and ruination. The action taken was rathu-late, but better late th3n never. We are fully aware of the extent of corruption, smuggling and other economic offences and we are also aware that as a result of the introduction of MISA there has been a marked improvement in the situation in the country. The 21—points economic programme initiated by the Prime Minister, I an sure, will go a long way to setting right the economic health of the country. I am glad that the objectives that have now been set are clearly defined. When objectives are defined, achievement is possible.

Sir, I endorse the Presidential Proclamation of the emergency and fully support al t'ls measures the Government has taken to combat the subversion and anti-social elements in the country and to protect the internal security of the country. Thank you

श्री आ ं डं जिंगतीप आदःगांवकर (महाराष्ट्र) : जाव नायव सदर साहब, आंतरिक सुरक्षा कानून की तरमीम के लिये जो बिल यहां पर पेश किया गया है उस के लिये में जनाव मंत्री महोदय को अपनी तरफ से शुक्रिया अदा करता हूँ। देश में अनकी फैलाने वाले और गुंडागर्दी करने वाले लोग यह समझ रहे थे कि कानून जन के घर की चीज है और कानून को हाथ में ले कर वह जैसे चाहे चल सकते हैं। उपाध्यक्ष महोदय, इस बारे में बहुत से लोगों

[श्रो ग्रारः डीः जगताप ग्रःवरगांवकर] ने ग्रपने ख्यालात का इजहार किया है। यह जो बिल मल्क के ग्रंदर ग्रमन-ग्रमान कायम करने के लिये यहां पेश किया गया है, यह एक बहुत ही नेक कदम है जो सरकार ने उठाया है ग्रीर मैं इस नेक कदम का खैरमकदम करता हं। जो एक तशद्दूद का वातावरण इस मुल्क में पैदा किया गया था, ग्रमन को बिगाइने के लिये ग्रोर बदग्रमनी पैदा करने लिये जो कोशिश की गयी थी उस का पुरा इतिहास भ्रौर उस की पुरी वातें हमारे कई साथियों ने ग्राप के सामने रखी हैं। डेमोक्रेसी के ग्रंदर किसी भी एक पार्टी को जब बहमत प्राप्त होता है वह ग्रपने प्रोग्राम को लेकर चलती है ग्रीर पुरा ग्रधिकार उसे प्राप्त होता है लेकिन उस पार्टी को जिसे बहुमत प्राप्त नहीं होता है उस को श्रपनी ताकत के जोर से मेजारिटी पार्टी खत्म कर के **ग्रौ**र हकमत ग्र**ंने हाथ में लेने के लिये** गलत सलत रास्ते ग्राह्मितयार करने का कोई ग्रधिकार नहीं है।

उसके लिए यह जो मीसा का कानून यहां पर पेश किया गया है इससे मुझे विश्वास है कि जो रास्ता इस कानून में इनके लिए छूट गये थे, वह अब बन्द हो गये हैं। जो कुछ इस कानून में छुटकारा पाते थे रमगलर या काले धन वाले लोग या गुंडागर्दी करने वाले लोग, उनके लिए इसके इन्द्र काफी सजा देने का इंतजाम किया गया है और उनकी जमानत भी नहीं हो सकती।

उप-सभाध्यक्ष महोदय, यह जो रियासी पार्टी जे हैं, उनके बार में तो हमारे हैं। लेकिन चन्द ऐसी पार्टी जे हैं, चन्द ऐसी प्रुप हैं जो फिरका- वाराना जहनियत रखते हैं और मुल्क के अन्दर अमन में खलल डालने के लिए उनका एक प्रोग्राम बराबर चलता रहता है। आर० एस० एस० ऐसी एक जमात है जिसके बारे में मुझे बड़े दुख के साथ कहना पड़ता है कि इसकी जड़े, जो नाथूराम गौडसे हैं, जो महाराष्ट्र में पदाहुए वहां तक फॅली हैं।

जिस महाराष्ट्र में छत्नपति शिवाजी पैदा हए. लोकमान्य त्लिक पँदा हए, उसके बाद बाबा साहेब ग्रॅबेटकर पदा हुए, बहां पर एक नाथराभ गौडमें भी पैदा हम्रा जिसने महात्मा गांधी का कत्ल करवाया । इसकी जड़ें महाराष्ट्र में ग्राभी तक बहुत नीचे हैं। इनके बारे में हमको ज्यादा ख्याल करना चाहिए। वह ग्रलग ग्रलग रूप से काम कर रही हैं। कोई शिक्षण सँस्था के जरिये काम करती है, यहां तक कि गवर्नमेन्ट मशीनरी में काफी ब्रार० एस० एउ. के लोग भरे हुए हैं। सिरकत के वक्त हालांकि वहां बहत कुछ कानून बनाकर ग्रहतियात की गई है वैकवडं क्लासेज पर सेन्टेज मुकरर किया है लेकिन ये लोग कई बहाने बनाकर ग्रपना स्थान कायम रखना चाहते हैं ग्रीर ऐसा ग्रभी तक चल रहा है। यहां तक कि महाराष्ट में गवर्नमेंट सर्वेट की जो स्ट्राइक हुई उस में स्टाइक करने वाले लोग कौन थे? जनसंघ माइंडेड ग्रार० एस० एस० के लोग थे ग्रीर इन्ह ने यह सोचा कि वहां की हकमत को किसी न किसी तरह से ठेस पहुँचाई जाए, नुकसान पहुँचाया जाए । पोलिटीकल पार्टी के बारे में मैं कुछ ज्यादा नहीं कहना चाहता लेकिन कुछ जो मराठवाडा ग्रीर महारष्ट्र में घटनायें घटी हैं, जो कुछ परिस्थितियां वहां पर पैदा हुई हैं वह इनकी वजह से हुई हैं जिनके वारे में मुझे धाज एक कहावत याद स्नाती है-- सी सी चहे खायकर बिल्ली हज को चली'। वंसा शिक-सेना के प्रमुख आकर आज बोल रहे हैं कि हमरा प्रोग्राम बदल गया . हम पाक हैं। लेकिन हमारे बहुत से साथी जानते हैं कि शिवसेना ने क्या क्या किया बम्बई में। उनकी काली करतुतें, काले कारनामें कैसे हैं इसका सबको पता है । इनका हम कैसे विश्वास कर सकते हैं ? जिस तरीके से हमने ग्रार० एस० एस० के ऊपर वैन लगाया है, उसी तरह से शिव सेना के ऊपर भं, वैन करना चाहिए। ग्राज जो शिव सेना के प्रमुख है बाल ठाकरे साहब जो जेल

से घबराते हैं, इससे पहले भी जब जेल में गये तो माफी मांगी कि हमको जेल से बहार कर दो, हम ऐसा नहीं करेंगे, ग्राज इसीलिए 20 पौइंट प्रोग्राम के लिए डिक्लेयर कर दिया कि हमारा सपोर्ट हैं। ग्रापके सपोर्ट के ऊपर क्या यह प्रोग्राम ग्रीर सरकार चलने वाली है ? लेकिन उन्होंने ग्रपना सिर बचाने के लिए यह कहा है। यह कोई पार्टी नहीं है, यह कुछ गुण्डों का एक ग्रुप है जो शिव सेना के नाम पर चल रहा है।

शिव सेना शिवा जी के 5 ₽-мः नाम को बदनाम कर रही है । जो शिवा जी ने

मुल्क के भ्रन्दर स्वराज्य निर्माण करके ग्रपने कुछ करानामें सनहरे हर्फ़ी में लिखे हैं उनको वह बदनाम कर रही है। इतना ही नहीं वहां के छोटे छोटे लोगों में इतनी घवराहट है कि छोटे छोटे दुकानदारों ने दुकान पर शिव सेना के नाम से बोर्ड लगाए हुए हैं। होन मिनिस्टर साहब को कहना चाहता हं कि वे इसका मुद्रायना फ़र्माएं और इस बारे में सस्त तरीके से विचार करें। जब तक जहरीले पौधे जो खड़े हो गए हैं उनको उख।इ कर फ़्रैंक नहीं दिया जाता तब तक हमारे देश में भ्रमन शान्ति कायम नहीं रह सकती। यह कहना यहां बहुत जरूरी है कि जिस तरह से आर० एस॰ एस॰ को भ्रापने बैन किया है, जिन तरह से दूसरी आर्गे । इजेशन को बैन किया है उसी तरह से इस शिव सेना को भी बैन करना चाहिए। दसरी चीज मैं यह कहना चाहता हूं कि ग्रार० एस० एस० के नाम पर कई एज्केशनल इंस्टोटयुशंस चल रहे हैं उनका भी भ्रापको मुत्रायनाहरना पड़ेगा। अग्रर० एस० एस० क जो ट्रेनिंग होती है वह छोटे छोटे बच्चों के जरिने होती हैं। ये छोटे छोटे बच्चे वे हैं जो कुछ नहीं समझते । इनको खेल कृद के बहाने इकट्ठा ्रिकया जाता है ग्रीर ग्रार० एस० एस० की तियां उनके दिमाग में कूट-कूट कर भर 🥻 दो जाती हैं। श्राप को इन चीजो पर भी वैन लगाना चाहिए। बड़े श्रफ़सोस के साथ कहना पड़ता है कि इसमें जो टीचर्स होते हैं वे सरकारी दफ्तरों में गजेटेड पदों पर काम करते हैं। इसमें श्राई० ए० एस० श्रफ़्सर भी हैं, इंजीनियर भी हैं। वे श्रार० एस० एस० के कैम्प में नेकर श्रीर काली टोपी पहन कर ट्रैनिंग लेते हैं। यह हमने श्रपनी श्राखों से देखा है। इन पर हमने कभी ख्याल नहीं किया है। जब तक हम इन पर पाबन्दी नहीं लगायेंगे तब तक हमारा जो मकसद देश के श्रन्दर जो श्रमन श्रीर चैन कायम करना हैं वह कुछ भी कामयाब नहीं हो सकता।

जार्ज फ़र्नान्डोस और बहुत से लोगों ने क्या किया है ? उन्होंने स्ट्राइक, घेराव श्रीर जो कुछ भी गलत कदम हो सकते थे श्रभी तक उठाये हैं। परसों एलान हुआ कि वे लोग पुलिस को मिलते नहीं हैं। मैं कहता हूं कि अगर उनमें नैतिकता श्रीर हिम्मत है तो वे क्यों छिपे फिरते हैं। मैदान में क्यों नहीं श्राते । मैं श्रापको बतलाना चाहता हूं कि वे छिप कर बुनेटिन जारी कर रहे हैं। हमारे नेताश्रों के खिलाफ़ गलत चीजे बयान कर रहे हैं।

उपाध्यक्ष महोदय, मैं अप ने क्षेत्र मराठ-वाड़ा की घटना सुनाना चाहता हूं जिसे सुनने के बाद ग्रापको ग्रंदाजा लगेगा कि श्रोपोजिशन के लोगों ने किस तरह से डेमोक्रेसी के नाम पर, लोकशाही के नाम पर जुल्म ढाएं हैं । हमारे परवानो जिले में एक एम० एल ० ए० इकबाल हुसैन है वह मीटिंग के लिये जा रहा था तो उसका इन्हों पोलिटिकल पार्टी के लोगों ने घेर कर गधे पर बैटा कर पूरी सिटी के अन्दर प्रोसैशन निकाला । एक चुने हुए मैम्बर का जो कि असेम्बली का मैम्बर हो, इस तरह से जलूस निकाला जाए तो हम कहेगे नाइन्ताही [अ: घर । डं॰ जाता । आस्पांत हर] है जिस चीज को नहीं करना चाहिए था उस चीज को भी उन्होंने किया। यह बटना ग्रामी हाल की नहीं है बल्कि एक साल दो साल पुरानो घटना है।

इसी तरीके से 17 ज्न, 1975 को हमारे एक साथी श्री भ्रम्बेकर जो एसेम्बली के मेम्बर हैं, वे एक ताल्लके में मिटिंग करने गये हुए थे. उनको भी इसी तरह से गधे पर वैठाकर शहर में फ़िराया गया. उनके कपडे फ़ाड दिये. वहां पर एक सब-इंस्पेक्टर भी था। मैं श्रीवरेवल मि स्टर साहब से दर्खास्त करूंगा कि वे इस सब-इन्सपेक्टर के बारे में जांच करायें ग्रीर जांच के बाद उसके खिलाफ़ सख्त में सख्त कार्यव.ई होनी चाहिए। जब पुलिस स्टेशन के पास यह वाकया होता है ग्रीर वह भी चार धंटेतक होता है तो इस बारे में सक्त कदम उठाने की जरूरत है। इस तरह को हालत हमारे अयोजिशन के दोस्तों ने पैदा कर दो थी। ये लोग समझते थे कि मजादी उनके लिए है भीर वे लोग जो कुछ करना नाहें कर सकते हैं। इस तरह से वे लोग ग्रजादी का गलत इस्तेमाल कर रहे थे। जनाब नायब सदर साहब, मैं हाउस का ज्यादा वस्त नहीं लेना नाहता हं, सिर्फ़ ग्रीनरेबल मिनिस्टर साहब से यही कहना बाहता हूं कि आपने मीसा कान्त में जो तरमीम पेण को है, उसका मैं खेरम-कदम करता हं। हपार। प्राइम मिनिस्टर साहिना ने एक ने रु कदम उठाया है उनके इन ने क कदमों का मैं खैरमकदम करता हूं ग्रीर उनके प्रति श्रद्धा व्यक्त करता हं ग्रीर ग्रपने तहे दिल से उनका गित्रया ग्रदा करता है। इन अल्फ़ाज के साथ मैं अपनी तकरीर की समाप्त करता हं

MESSAGE FROM THE LOK SABHA

The Delhi Sales Tax Bill, 1975

SECRETARY-GENERAL : Sir, I ave to report to the House the following

message received from the Lok Sabba, signed by the Secretary-General of the Lok Sabba: —

"In accirdance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Delhi Sales Tax Bill, 1975, as passed by Lok Sabha at its sitting held on the 29th July 1975-

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article no of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

THE MAINTENANCE OF INTERNA^L SECURITY (AMENDMENT) BILL, 1975—contd.

THE MINISTER OF HOME AFFAIRS (SHRIK. BRAH4ANANDA REDDI): Mr. Vice-Chairman, Sir, I am really thankful to all hon'ble Members who have participated in this debate, and I may also say that this Bill received such a unanimous rather, if I may add, such enthusiastic support that I have hardly anything to reply to. Of course, our senior colleague and friend, Mr. Bhupesh Gupta, has spok;n for full one hour or more. May be, he made a very good speech which was very interesting to hear. During the course of his speech he not only cautioned the Government 0:1 certain things—naturally, he has a right to caution-he also mentioned certain do's and don'ts which also I have noted with consideration.

Sir, I am not trying to go into matters which do not directly relate to me or pertain to me. Of course, he has given several suggestions regarding how the Ministry of Information and Broadcasting should function, how the papers, either foreign or local, should be enabled to galvanise the people into action and how, if censorship is to be imposed, hould be imposed only on te activities of